

**BEFORE THE NATIONAL GREEN TRIBUNAL(SZ), SITTING AT CHENNAI**  
(Under Section 18(1) r/w S. 16 (c) of National Green Tribunal Act, 2010)

**O.A. No. 106 of 2025 (SZ)**

**Mr. V. SUBRAMANIAM,**  
S/o.Valliyappa Gounder,  
Thiruppur

**...Applicant**

**Vs**

**1.The Chairman,**  
Tamilnadu Pollution Control Board,  
Chennai and 7 Ors

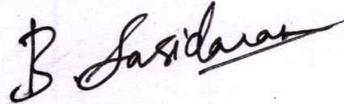
**...Respondents**

**TYPED SET OF DOCUMENTS FILED BY THE 7th and 8th  
RESPONDENT'S**

<b>S.No.</b>	<b>DATE</b>	<b>DESCRIPTION OF DOCUMENT</b>	<b>PAGE No.</b>
1	22.02.2026	Counter Affidavit	1
2	16.08.2022	Order passed in W.P.No.21005 of 2022 filed by S.Sundarasamy	6
3	25.04.2023	Order Passed in W.P.No.12504 of 2023 filed by S.Deivasigamani	11
4	17.07.2023	Paper book filed in W.P.No.21658 of 2023 filed by S.Deivasigamani	17
5	11.03.2026	Common Orders Passed in W.P.No.8980 of 2023 and in W.P.No.21658 of 2023.	82

Certified that the above document is true copies of its original.

**Dated at Chennai on this the 24th day of March, 2026.**



Counsel for 7th and 8th Respondents

①

1

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI**

**O.A No.106 of 2025 (SZ)**

IN THE MATTER OF:

V. Subramaniam,  
Tiruppur District.

....Applicant

Vs

The Chairman,  
TNPCC, Chennai and Ors.

...Respondents

**COUNTER AFFIDAVIT FILED ON BEHALF OF THE RESPONDENTS 728**

I, P.Pradeep Kumar, S/o Parthasarathy, aged about 50 years, Proprietor/Partner of Nandu Breeding Farm, having office at No.6, Chinnakampalayam, Dharapuram Taluk, Thiruppur District. do hereby solemnly affirm and state <sup>that</sup> *I am filing this counter on behalf of the 8<sup>th</sup> respondent also.*

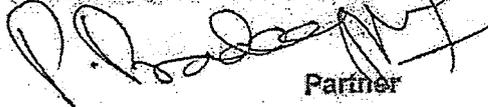
1. It is humbly submitted that, the present Application is wholly misconceived, legally untenable, and amounts to abuse of process of law. The Applicant has approached this Hon'ble Tribunal suppressing material facts and without disclosing the pendency of connected writ proceedings before the Hon'ble High Court.
2. It is submitted that, the Respondent Poultry and Breeding Farm has been established and operated strictly in compliance with all statutory mandates including the Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, Guidelines issued by the Central Pollution Control Board (CPCB), Consent orders and directions issued by the Tamil Nadu Pollution Control Board (TNPCC)
3. It is most humbly submitted that, the present Application is another attempt in a series of litigations initiated by certain villagers who are indulging in forum shopping after having failed before the Hon'ble High Court.

For NANDU BREEDING FARM

*P. Pradeep Kumar*  
Partner

- ②
4. It is most humbly submitted that, the Respondent established its first poultry unit in the year 2015 after obtaining appropriate Consent to operate from TNPCB under the Water Act, 1974 and the Air Act, 1981 and also adhering and obtaining necessary approvals from Revenue Authorities and local bodies.
  5. It is most respectfully submitted that, after the successful operation and full compliance of the first unit, a second unit was established in 2018 only after obtaining fresh consents and statutory permissions from the TNPCB and other competent Government authorities.
  6. It is most humbly submitted that, both the units are being operated in strict adherence to CPCB Guidelines for Poultry Farms, including, maintenance of minimum distance criteria, scientific manure handling, Odour control measures, Solid waste management practices and Proper ventilation and biosecurity measures including mortality pits.
  7. It is most respectfully submitted that, one Mr. Sundarasamy filed a writ petition before the Hon'ble High Court challenging the establishment of the poultry farming W.P.No.21005 of 2022. The said writ petition was disposed of at the admission stage directing the authorities to consider the representation of the petitioner and pass appropriate orders within four weeks.
  8. It is respectfully submitted that, pursuant to the said direction, The Executive Officer, Chinnakampalayam Town Panchayat conducted a site inspection and filed a report confirming that the unit is operating in accordance with law and has obtained all statutory permissions.
  9. It is most respectfully submitted that, the Joint Director, Animal Husbandry Department inspected the premises on 17.10.2022 and submitted a detailed report to the District Collector, Tiruppur confirming hygienic maintenance and scientific operation of the unit.

For NANDU BREEDING FARM

  
Partner

10. It is humbly submitted that the District Environmental Engineer of TNPCB submitted a report confirming compliance with pollution control norms. The Revenue Divisional Officer (RDO), Dharapuram submitted a siting criteria report stating that there is no habitation or approved residential plots within 500 meters from the poultry farm.
11. It is most humbly submitted that, despite the above official reports, the District Collector, Tiruppur passed an order directing removal of birds and constructions on the alleged ground that poultry units should not exist within 500 meters, The applicable TNPCB siting norms had already been relaxed from 500 meters to 250 meters by competent authorities.
12. It is humbly submitted that, the Respondent unit satisfies even the stricter norms. The Collector's order was passed contrary to statutory reports and without jurisdiction to override TNPCB consent orders aggrieved by the same, this Respondents has filed a Writ petition in W.P. No. 8980 of 2023 before the Hon'ble High Court and the impugned order passed by the District Collector has been stayed by the Honourable Madras High Court.
13. It is most humbly submitted that thereafter one Mr. Deivasigamani filed another writ petition in W.P. No. 21658 of 2023 challenging the very same issue against the operation of the unit. Both writ petitions have been clubbed together and are pending adjudication before the Hon'ble High Court, the present Application before this Hon'ble Tribunal is therefore hit by, Doctrine of forum shopping, Doctrine of constructive res judicata, and abuse of process of Court.
14. It is humbly submitted that, the Respondent Farm strictly complies with, CPCB Guidelines for Poultry Farms (Environmental Management) and TNPCB Consent Conditions such as Dry litter management system, Regular manure removal, Scientific composting, Pest and odour control, Periodic environmental monitoring, No groundwater contamination, air pollution, or nuisance has been scientifically established against the Respondent unit.

For NANDU BREEDING FARM

  
Partner

15. It is humbly submitted that, it is settled law that when a unit is operating under valid consent granted by the Pollution Control Board, interference by other authorities without statutory backing is impermissible. The Hon'ble Supreme Court in Lafarge Umiam Mining Pvt. Ltd. v. Union of India held that once statutory authorities grant environmental clearance after due process, courts should not interfere in absence of procedural illegality.
16. It is most humbly submitted that, in Hanuman Laxman Aroskar v. Union of India, the Hon'ble Supreme Court reiterated that environmental decisions must be based on scientific material and not on mere apprehensions.
17. It is most respectfully submitted that, the principle of sustainable development, precautionary principle and polluter pays principle under Section 20 of the NGT Act, 2010 apply only when environmental damage is established. In the present case, there is no evidence of environmental harm.
18. It is most humbly submitted that, the repeated petitions by different villagers on the same cause of action amount to harassment and forum shopping, which has been deprecated by the Hon'ble Supreme Court in K.K. Modi v. K.N. Modi.
19. It is most respectfully submitted that, the present Application is not maintainable as the subject matter is sub-judice before the Hon'ble High Court more particularly the Applicant has suppressed material facts and the Respondent holds valid consents from TNPCB and there has been no environmental damage demonstrated.

For NANDU BREEDING FARM

  
Partner

20. It is most humbly submitted that, the NGT cannot sit in appeal over valid consent orders granted by the Pollution Control Board in absence of statutory challenge under Section 16 of the NGT Act, Multiple litigations by different villagers on identical grounds demonstrate mala fide intent.

21. The present Application is a continuation of the same dispute already pending before the Hon'ble High Court, the Hon'ble Tribunal may kindly take note that parallel proceedings would result in conflicting findings and judicial impropriety.

In the above circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the present Original Application as not maintainable, hold that the Respondent poultry farm is operating with valid statutory consents and in compliance with environmental norms, and pass such further orders as this Hon'ble Tribunal may deem fit and proper in the interests of justice.

For NANDU BREEDING FARM

*[Signature]*  
Partner

Solemnly affirmed at  
this the 22nd day of February 2026  
and signed his name in  
my presence

|  
|  
|  
|

Before Me

*[Signature]*  
Advocate, Chennai

S.K. Hariharasudam  
R no: 1414/13  
20, West Cutchery St,  
Dharampuram



W.P.No.21005 of 2022

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 16.08.2022

CORAM

THE HON'BLE MR.JUSTICE C.SARAVANAN

W.P.No.21005 of 2022

S.Sundarasamy

... Petitioner

Vs.

1.The District Collector,  
Office of the District Collectorate,  
Palladam Road,  
Tiruppur.

2.Pradeep Kumar  
3.Srividhya

... Respondents

Prayer: Writ Petition filed under Article 226 of Constitution of India, for issuance of a Writ of Mandamus, to direct the 1<sup>st</sup> respondent to take appropriate action restraining the respondents 2 and 3 from construction of poultry/breeding farm in Survey No. Re-Survey No.102/1, 102/A, 104/1, 104/2, 139/1A, 104/1B, 104/2A, 104/2C, 138/1A, 1B, 2A, 142/2, Chinnakkampalayam Village, Dharapuram Taluk, Tirupur based on the representation of the petitioner dated 13.07.2022.



W.P.No.21005 of 2022

For Petitioner : Mr.W.Camyles Gandhi

For Respondents : Mr.M.Shahjahan  
Special Government Pleader  
for R1

**ORDER**

Mr.M.Shahjahan, learned Special Government Pleader takes notice on behalf of the 1<sup>st</sup> respondent.

2.This writ petition is disposed of at the time of admission without expressing any opinion on merits, after dispensing with a requirement of notice on the private respondents herein against whom the petitioner had filed a complaint before the 1<sup>st</sup> respondent on 13.07.2021. It is the specific case of the petitioner that the private respondents have put up poultry farms and thereby they have affected the environment in and around the locality and that earlier an order was came to be passed in a similar writ petition in W.P.No.10280 of 2021 dated 26.04.2021 in the case of **T.M.Palanisamy Vs The District Collector, Tiruppur District, Tiruppur and two others**. It is submitted that the Tahsildar has to conduct enquiry with the private respondents and to initiate appropriate action against the private respondents



*W.P.No.21005 of 2022*

herein. It is submitted that a new poultry farm has been constructed adjacent to the petitioner's house without obtaining appropriate permission from the Statutory Authorities and therefore it is prayed for appropriate actions may be taken by directing the 1<sup>st</sup> respondent to act on the petitioner's representation dated 13.07.2022.

3.The learned Special Government Pleader for the 1<sup>st</sup> respondent submits that the petitioner's representation dated 13.07.2022 will be considered and disposed on merits and in accordance with law, within a period of four weeks from the date of receipt of a copy of this order.

4.Needless to state before passing such order, the private respondents shall be heard. No costs.

**16.08.2022**

Index : Yes/No  
Internet : Yes/No  
Speaking/Non-speaking Order  
jas



*W.P.No.21005 of 2022*

To

The District Collector,  
Office of the District Collectorate,  
Palladam Road,  
Tiruppur.



*W.P.No.21005 of 2022*

**C.SARAVANAN, J.**

jas

W.P.No.21005 of 2022

16.08.2022



*W.P. No. 12504 of 2023*

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 25.04.2023

CORAM

**THE HON'BLE MR. JUSTICE S. VAIDYANATHAN**

**AND**

**THE HON'BLE MRS. JUSTICE R. KALAIMATHI**

W.P. No. 12504 of 2023

&

W.M.P. No. 12334 of 2023

S. Deivasigamani

..Petitioner

Vs.

1. The District Collector,  
Office of the District Collectorate,  
Palladam Road, Tiruppur District.
2. The Revenue Divisional Officer,  
Revenue Divisional Office,  
Dharapuram, Tiruppur District.
3. The Superintending Engineer,  
Office of the Superintending  
Engineer (TNEB),  
Palladam, Tiruppur District.

4. Pradeep Kumar
5. Srividhya

..Respondents

1\6



*W.P. No. 12504 of 2023*

Prayer: Petition under Article 226 of the Constitution of India praying for issue of a Writ of Mandamus directing respondents 1 to 3 herein to take appropriate action against respondents 4 & 5 from illegal functioning of poultry/breeding farm in Survey No.102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2A, 104/2C, 138, 139, Chinnakkampalayam Village, Dharapuram Taluk, Tirupur based on the representation of the petitioner dated 30.03.2023.

For Petitioner :: Mr.P. Saravana Sowmiyan

For Respondents :: Mr.P. Muthukumar,  
State Government Pleader for  
R1 to R3

ORDER

S. VAIDYANATHAN.J.

AND

R. KALAIMATHI.J.

The present writ petition has been filed for issue of a Writ of Mandamus directing respondents 1 to 3 herein to take appropriate action against respondents 4 & 5 from illegal functioning of poultry/breeding farm



*W.P. No. 12504 of 2023*

in Survey No.102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2A, 104/2C, 138, 139, Chinnakkampalayam Village, Dharapuram Taluk, Tirupur based on the representation of the petitioner dated 30.03.2023.

2. Since we are not passing any adverse orders against respondents 4 & 5, without notice to respondents 4 & 5, the writ petition is disposed of.

3. The case of the petitioner is that the 4<sup>th</sup> and 5<sup>th</sup> respondents, who are engaged in the business of running poultry farms, in Chinnakkampalayam Village, Tiruppur, are not resorting to proper disposal of waste from poultry farms thereby causing serious health hazards to the nearby residents and in spite of resolution passed by the residents in the presence of revenue authorities and the private respondents, they have further constructed breeding poultry farms in Survey Nos. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2A, 104/2C, 138, 139, Chinnakkampalayam Village, Dharapuram Taluk, Tirupur. According to the petitioner, the very functioning of the poultry farms is illegal and that no action has been taken by the revenue officials as well as the District



*W.P. No. 12504 of 2023*

Collector in spite of representations given, more so, the representation dated 30.03.2023. Hence, the present writ petition.

4. We do not want to go into the various averments mentioned in the affidavit filed in support of the writ petition. Since the representation of the petitioner dated 30.03.2023 is pending with the 1<sup>st</sup> respondent/District Collector, Tiruppur, after hearing the 2<sup>nd</sup> and 3<sup>rd</sup> respondents as well as Tamil Nadu Pollution Control Board, Tiruppur and obtaining reports from the authorities concerned, besides hearing 4<sup>th</sup> and 5<sup>th</sup> respondents, the 1<sup>st</sup> respondent is expected to pass appropriate orders.

5. The 2<sup>nd</sup> respondent is expected to file a report to the first respondent as to whether any permission/licence has been obtained by private respondents from appropriate authorities for running poultry farms. Though Tamil Nadu Pollution Control Board is not a party to the writ petition, it is expected to do the needful along with 2<sup>nd</sup> and 3<sup>rd</sup> respondents with regard to the grievance expressed by the petitioner and submit a report within a period of one month from the date of receipt of a copy of this order



*W.P. No. 12504 of 2023*

in order to enable the 1<sup>st</sup> respondent to pass appropriate orders within a period of one month thereafter.

5. The writ petition is disposed of with the above directions. No costs. Connected W.M.P. is closed.

nv

(S.V.N.J.) (R.K.M.J.)  
25.04.2023

To

1. The District Collector,  
Office of the District Collectorate,  
Palladam Road, Tiruppur District.
2. The Revenue Divisional Officer,  
Revenue Divisional Office,  
Dharapuram, Tiruppur District.

**S. VAIDYANATHAN.J.**

**AND**

**R. KALAIMATHI.J.**

5\6



*W.P. No. 12504 of 2023*

iv

3. The Superintending Engineer,  
Office of the Superintending  
Engineer (TNEB),  
Palladam, Tiruppur District.
4. The District Environmental  
Engineer,  
Tamil Nadu Pollution Control  
Board, Tiruppur.

W.P. No. 12504 of 2023

25.04.2023

CV (17)

**IN THE HIGH COURT OF JUDICATURE AT MADRAS**  
**(Special Original Jurisdiction)**  
**W.P.No. of 2023**

S. Deivasigamani,  
S/o. Subbaiah Gounder,  
Chetti Thottam,  
Panjapatti,  
Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

21658

.....Petitioner

-vs-

1. The District Collector,  
Palladam Road,  
Tiruppur District,  
And 5 others

...Respondents

**TYPED SET OF PAPERS**

Sl.No.	Date	Particulars	Page
01.	17.07.2023	Dates and events	-
02.	17.07.2023	Synopsis	-
03.	17.07.2023	Coding Sheet	-
04.	17.07.2023	Court fee	-
05.	17.07.2023	Writ Petition	6
06.	17.07.2023	Stay Petition	9
07.	17.07.2023	Interim Injunction Petition	11
08.	17.07.2023	Petition for appointment of Advocate Commissioner	13
09.	17.07.2023	Dispense with petition	15
10	17.07.2023	Affidavit of the Petitioner	17
09.	24.06.2023	Impugned order in Na.Ka. 22789/2022/E2	27
<b>Typed set</b>			
09.	2015	Guidelines of the Central Pollution Control Board	50
10.	14.07.2021	Report of the Village Administrative officer	60
11.	2021	Guidelines of the Central Pollution Control Board	63

18

12.	22.11.2022	Report of the 2 <sup>nd</sup> Respondent forwarded to 1 <sup>st</sup> Respondent based on the inspection conducted by Revenue Inspector and VAO obtained through RTI	76
13.	25.04.2023	Final Order made in W.P.No.12504 of 2023	85
14.	24.06.2023	Impugned order in Na.Ka. 22789/2022/E2	88
15.		Copy of News Paper cutting	101
16.		Copy of FMB obtained from RTI	109
14.		Photos	112
15.	02.05.2023	Vakalat	-
16.	02.05.2023	Batta	-

The documents stated above are true to the best of my Knowledge.

Dated at Chennai on this the 17<sup>th</sup> day of July 2023

COUNSEL FOR PETITIONER

6

(19)

**MEMORANDUM OF WRIT PETITION**  
**(Under Article 226 of the Constitution of India)**  
**IN THE HIGH COURT OF JUDICATURE AT MADRAS**  
**(Special Original Jurisdiction)**

W.P.No. 21658 of 2023

S. Deivasigamani,

S/o. Subbaiah Gounder,

Chetti Thottam,

Panjapatti,

Chinnakampalayam,

Dharapuram,

Tiruppur District.

.....Petitioner

-vs-

1. The District Collector,

Palladam Road,

Tiruppur District,

2. The Thasildar,

Dharapuram,

Tiruppur District.

3. Zonal Deputy Director,

Animal Husbandry Department,

Tiruppur District.

4. The Revenue Divisional officer,

Dharapuram,

Tiruppur District

5. District Environmental Engineer,

Tamil Nadu pollution control Board,

Tiruppur South,

Tiruppur District.



6. Thiru.P.Fratheepkumar,  
Nandhu breeding farm,  
Ward No.6, Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

7.Srividhya,  
W/o Pradeepkumar,  
Nandhu breeding farm,  
Ward No.6,Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

.....Respondents

**WRIT PETITION**

The address for service of all notices and process on the petitioner is that of his counsel M/s. **KARAN AND UDAY** at 11/2, 3<sup>rd</sup> Floor, Francis Joseph Street, Opp to law college, Chennai - Chennai 600 001.

The address for service of all notices and process on the Respondent is as stated above in the cause title.

For the reasons stated in the accompanying affidavit, it is therefore humbly prayed that this Hon'ble Court may be pleased to issue a Writ or order in the nature of writ of **Certiorarified Mandamus** calling for the records pertaining to impugned order of the 1<sup>st</sup> Respondent in Na.Ka.22789/2022/E2 dated 24.06.2023 and Quash the same and issue consequential direction forbearing the 5<sup>th</sup> and 7<sup>th</sup> Respondent from running the poultry farm S.No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District and pass

9

21

such further or other order as this Hon'ble Court may deem fit and proper in the facts and circumstance of the case and thus render justice

Dated at Chennai on this the 17<sup>th</sup> day of July 2023

COUNSEL FOR PETITIONER



22

6. Thiru.P.Pratheepkumar,  
Nandhu breeding farm,  
Ward No.6, Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

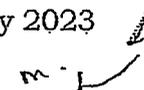
7.Srividhya,  
W/o Pradeepkumar,  
Nandhu breeding farm,  
Ward No.6,Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

.....Respondents

**INTERIM INJUNCTION PETITION**

For the reason stated above in the accompanying affidavit, it is therefore prayed that this Hon'ble court may be pleased to pass an order of Interim Injunction restraining the 6<sup>th</sup> and 7<sup>th</sup> Respondent from running poultry farm in S.No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District and thus render justice.

Dated at Chennai on this the 17<sup>th</sup> day of July 2023

  
COUNSEL FOR PETITIONER



12  
25  
6. Thiru.P.Pratheepkumar,  
Nandhu breeding farm,  
Ward No.6, Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

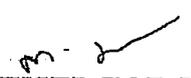
7.Sriyidhya,  
W/o Pradeepkumar,  
Nandhu breeding farm,  
Ward No.6, Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

.....Respondents

**STAY PETITION**

For the reason stated above in the accompanying affidavit, It is therefore prayed that this Hon'ble court may be pleased pass an order interim stay of the impugned order by 1<sup>st</sup> Respondent in Na.Ka.22789/2022/E2 dated 24.06.2023 pending disposal of the above writ Petition and thus render justice.

Dated at Chennai on this the 17<sup>th</sup> day of July 2023

  
COUNSEL FOR PETITIONER



14  
27  
6. Thiru.P.Pratheepkumar,  
Nandhu breeding farm,  
Ward No.6, Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

7.Srividhya,  
W/o Pradeepkumar,  
Nandhu breeding farm,  
Ward No.6,Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

.....Respondents

**PETITION FOR APPOINTMENT OF ADVOCATE COMMISSIONER**

For the reason stated above in the accompanying affidavit, It is therefore prayed that this Hon'ble court may be pleased to appoint an Advocate Commissioner to measure the distance of poultry farm from residential house and also to note down the environmental pollution and hazardous waste from the 5<sup>th</sup> and 7<sup>th</sup> Respondent poultry farm in S.No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District and thus render justice.

Dated at Chennai on this the 17<sup>th</sup> day of July 2023

**COUNSEL FOR PETITIONER**

MEMORANDUM OF WRIT MISCELLANEOUS PETITION  
(Under Article 226 of the Constitution of India)

IN THE HIGH COURT OF JUDICATURE AT MADRAS

(Special Original Jurisdiction)

W.M.P.No OF 2023

IN

W.P.No. of 2023

S. Deivasigamani,

S/o. Subbaiah Gounder,

Chetti Thottam,

Panjabatti,

Chinnakampalayam,

Dharapuram,

Tiruppur District.

.....Petitioner

-vs-

1. The District Collector,

Palladam Road,

Tiruppur District,

2. The Thasildar,

Dharapuram,

Tiruppur District.

3. Zonal Deputy Director,

Animal Husbandry Department,

Tiruppur District.

4. The Revenue Divisional officer,

Dharapuram,

Tiruppur District

5. District Environmental Engineer,

Tamil Nadu pollution control Board,

Tiruppur South, Tiruppur District.

15  
28

16  
29

6. Thiru.P.Pratheepkumar,  
Nandhu breeding farm,  
Ward No.6, Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

7. Srividhya,  
W/o Pradeepkumar,  
Nandhu breeding farm,  
Ward No.6, Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

.....Respondents

**DISPENSE WITH PETITION**

For the reason stated above in the accompanying affidavit, It is therefore prayed that this Hon'ble court may be pleased to dispense with the production of impugned order of the 1<sup>st</sup> respondent made in Na.Ka.22789/2022/E2 dated 24.06.2023 and thus render justice.

Dated at Chennai on this the 17<sup>th</sup> day of July 2023

**COUNSEL FOR PETITIONER**

IN THE HIGH COURT OF JUDICATURE AT MADRAS  
(SPECIAL ORIGINAL JURISDICTION)

W.P.No. 21658 of 2023

S. Deivasigamani,

S/o. Subbajah Gounder,

Chetti Thottam,

Panjapatti,

Chinnakampalayam,

Dharapuram,

Tiruppur District.

.....Petitioner

-vs-

1. The District Collector,

Palladam Road,

Tiruppur District,

2. The Thasildar,

Dharapuram,

Tiruppur District.

3. Zonal Deputy Director,

Animal Husbandry Department,

Tiruppur District.

4. The Revenue Divisional officer,

Dharapuram,

Tiruppur District

31

18

5. District Environmental Engineer,  
Tamil Nadu pollution control Board,  
Tiruppur South,  
Tiruppur District.

6. Thiru.P.Pratheepkumar,  
Nandhu breeding farm,  
Ward No.6, Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

7. Srividhya,  
W/o Pradeepkumar,  
Nandhu breeding farm,  
Ward No.6, Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

.....Respondents

**AFFIDAVIT FILED BY THE PETITIONER**

I, Deivasigamani, S/o. Subbajiah Gounder Hindu aged about 55 years residing at Chetti Thottam, Panjapatti, Chinnakampalayam, Dharapuram, Tiruppur District. now temporarily come down to Chennai do hereby solemnly affirm and sincerely states as follows:-

1. I am the Petitioner herein and as such I am well acquainted with the facts and circumstances of the case as such I am competent to swear this affidavit.

2. It is submitted that petitioner is the resident of Chetti Thottam, Panjapatti, Chinnakampalayam, Dharapuram, Tiruppur District. The Petitioner and his family members were residing in the said premises more than a decade.

3. It is further submitted that the next to the house of the Petitioner and his neighbor villagers i.e., within 150 meters the 6<sup>th</sup> and 7<sup>th</sup> Respondent is running a poultry farm in the name of Nandhu breeding Farm in S.No.102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District.

4. It is submitted that in the year 2015, the Central Pollution Control Board issued a guidelines for setting up of poultry farm Citing Criteria (For New Poultry Farms)

1. The Poultry farm should not be located within

\* 500 m from residential zone

\* 20 m from major drinking water reservoir on catchment side

\* 100 m from any drinking water source like wells, summer storage tanks, other tanks

\* 500 m from nearby poultry, dairy or another livestock enterprises or industry

\* 150-200m from National Highway(NH)

\* 100 m from State Highway (SH)

\* 10-15 m from rural roads/internal roads/village Pagdandis

2. The Poultry sheds should not be located within

\* 10m from farm boundary

3. The Poultry shed should be positioned

\* on East to west direction\* at least 2 m above the water table

\* at least 0.5m above the ground level

5. It is submitted that without following the above guidelines the 6<sup>th</sup> and 7<sup>th</sup> Respondent are running the above poultry farm within 150 meters from the residential area. Since the dust and feathers of birds in the poultry farm of the 6<sup>th</sup> and 7<sup>th</sup> Respondent caused allergies and chronic obstructions to the petitioner and the Villagers which leads to bacterial and fungal disease from the day 1 of the opening of the poultry farm the petitioner and his villagers had given various objection to the 1<sup>st</sup> Respondent and other Government officials to take appropriate action as against 6<sup>th</sup> and 7<sup>th</sup> Respondent for illegal functioning of poultry/breeding farm.

6. It is submitted that in the year 2021 the Village Administrative officer of the Chinnakkampalayam has stated that the hazardous waste (Died Chicken) of 6<sup>th</sup> and 7<sup>th</sup> Respondent had been thrown in the open place due to which the road side dogs are thrown the hazardous waste in the nearby residential area and in the public road which leads to cause of disease and environmental pollution.

7. It is further submitted that in the year 2021 the Central Pollution Control Board had issued a guidelines for classification of poultry farms 50000 at single location have to obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 & Air Act 1981 from State Pollution Control Board/Pollution Control Committee thereby confirming the earlier guidelines for setting up of poultry farm in the residential area.

8. It is humbly submitted that since various objection has been raised by the Villagers, based on the instruction of the 1<sup>st</sup> Respondent the 2<sup>nd</sup> respondent has conducted an enquiry thereby directing the Revenue Inspector of

Chinnakkampalayam and Village Administrative officer to conduct the field inspection.

i. The Revenue Inspector submitted the report to the 2nd Respondent stating that more than 57 houses are located within 500 meters from the 6th and 7th Respondent poultry farm and the hazardous waste of poultry farm has been odour in the said area.

ii. The Village Administrative officer also submitted that more than 57 house are located within 500 meters from the 6th and 7th Respondent poultry farm and the hazardous waste of poultry farm has been odour in the said area. Based on the report forwarded by the Revenue Inspector and the Village Administrative officer the 2nd Respondent submitted the report to the 1st Respondent to take action against the 6th and 7th Respondent.

9. As a matter of fact, since no action has been taken by the 1st Respondent based on the report forwarded by the 2nd Respondent with respect to illegal functioning of poultry farm. The Petitioner being filed a Public Interest Litigation before this Hon'ble court in W.P.No.12504 of 2023 seeking for a writ of Mandamus directing the 1, 2 to 7 Respondents to take appropriate action against the 6 & 7 from illegal functioning of poultry/breeding farm in Survey No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District on the representation of the petitioner dated 30.03.2023.

10. It is further submitted that the above Public interest Litigation was taken up for hearing on 25.04.2023 and after hearing the arguments on both sides, the Hon'ble High Court of Madras was pleased passed an order as follows :-

25 22  
"2. Since we are not passing any adverse orders against respondents 4 & 5, without notice to respondents 4 & 5, the writ petition is disposed of.

3. The case of the petitioner is that the 4<sup>th</sup> and 5<sup>th</sup> respondents, who are engaged in the business of running poultry farms, in Chinnakkampalayam Village, Tiruppur, are not resorting to proper disposal of waste from poultry farms thereby causing serious health hazards to the nearby residents and in spite of resolution passed by the residents in the presence of revenue authorities and the private respondents, they have further constructed breeding poultry farms in Survey Nos. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2A, 104/2C, 138, 139, Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur. According to the petitioner, the very functioning of the poultry farms is illegal and that no action has been taken by the revenue officials as well as the W.P. No. 12504 of 2023 Collector in spite of representations given, more so, the representation dated 30.03.2023. Hence, the present writ petition.

4. We do not want to go into the various averments mentioned in the affidavit filed in support of the writ petition. Since the representation of the petitioner dated 30.03.2023 is pending with the 1<sup>st</sup> respondent/District Collector, Tiruppur, after hearing the 2<sup>nd</sup> and 3<sup>rd</sup> respondents as well as Tamil Nadu Pollution Control Board, Tiruppur and obtaining reports from the authorities concerned, besides hearing 4<sup>th</sup> and 5<sup>th</sup> respondents, the 1<sup>st</sup> respondent is expected to pass appropriate orders.

5. The 2<sup>nd</sup> respondent is expected to file a report to the first respondent as to whether any permission/licence has been obtained by private respondents from appropriate authorities for running poultry farms. Though Tamil Nadu Pollution Control Board is not a party to the writ petition, it is expected to do the needful along with 2<sup>nd</sup> and 3<sup>rd</sup>

23  
36

respondents with regard to the grievance expressed by the petitioner and submit a report within a period of one month from the date of receipt of a copy of this order in order to enable the 1<sup>st</sup> respondent to pass appropriate orders within a period of one month thereafter.

6. The writ petition is disposed of with the above directions. No costs. Connected W.M.P. is closed."

11. It is submitted that the 1<sup>st</sup> Respondent ignoring the report of the 2<sup>nd</sup> Respondent passed an order permitting the 6<sup>th</sup> and 7<sup>th</sup> Respondent to run a poultry farm with some conditions based on the report passed by the Animal husbandry and Pollution Control Board. The order passed by the 1<sup>st</sup> Respondent without considering the report submitted by the 2<sup>nd</sup> Respondent is perse illegal, Arbitrary, colorable exercise of power. Therefore the petitioner have no other option expect to invoke Article 226 of Indian constitution for the following among other

#### GROUNDS

- A) It is submitted that the 1<sup>st</sup> Respondent passed the Impugned order in Na.Ka.22789/2022/E2 dated 24.06.2023 thereby ignoring the report submitted by the 2<sup>nd</sup> Respondent that the poultry farm of the 6<sup>th</sup> and 7<sup>th</sup> Respondent is running within 500 meters about 57 residential houses and it cause disease due to the hazardous waste.
- B) It is submitted that the 1<sup>st</sup> Respondent was not given any reason for ignoring the report of the 2<sup>nd</sup> Respondent thereby permitting the 6<sup>th</sup> and 7<sup>th</sup> Respondent to run a poultry farm by accepting the contrary report submitted by the Animal husbandry and Pollution control Board.
- C) It is submitted that the Animal husbandry has filed the report before the 1<sup>st</sup> Respondent that the residential Guidelines of the Central Government made in the year 2021 was not applicable to the 6<sup>th</sup> and 7<sup>th</sup> Respondent poultry farm which was started in the year 2017 is not acceptable.

27 24

D) It is submitted that in the year 2015 itself the residential Guidelines was given by the Central Government with respect to setting up of poultry farm that no poultry farm will be set up within 500 meters of the residential area. However, contrary to the above guideline the setting up of the poultry farm by the 6<sup>th</sup> and 7<sup>th</sup> Respondent is liable to interfered with.

E) It is submitted that the 1<sup>st</sup> Respondent passed the Impugned order in Na.Ka.22789/2022/E2 dated 24.06.2023 the report submitted by the Animal Husbandry that the residential house located 1.5 kilo meters away from the poultry farm is total contrary to the report submitted by the 2<sup>nd</sup> Respondent that about the 57 houses are located within the 500 meters of the 6<sup>th</sup> and 7<sup>th</sup> Respondent Poultry farm.

F) It is submitted that the more than 2,50,000 breeds are in the 6<sup>th</sup> and 7<sup>th</sup> Respondent poultry farm. The Central Government has issued Guidelines based on the order passed in O.A.No.61 of 2017 Hon'ble NGT for enforcement of mechanism for all poultry farm above 5000 birds in the same manner has is being done for poultry farms having more than 1,00,000 birds. As such the 6<sup>th</sup> and 7<sup>th</sup> Respondent for handling birds above 25000 at single location will have to obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act 1974 and Air Act 1981 from State Pollution Control Board/Pollution Control Committee

G) It is submitted that without perusing the records and the objection made by the petitioner and ignoring the report submitted by the 2<sup>nd</sup> Respondent is perse illegal arbitrary, Colorable excise of power

12. It is submitted that as soon as the permission given by the 1<sup>st</sup> Respondent, the Petitioner and the Villagers had filed their objection and also conducted Dharna before the Collector office to stop the functioning of 6<sup>th</sup> and 7<sup>th</sup> Respondent Poultry farm. However, the objection of the petitioner and their villager was pending

without any action. The impugned order of the 1<sup>st</sup> Respondent was served with only Xerox copy hence the petitioner filing this dispense with petition

13. It is submitted that since the report submitted by the 2<sup>nd</sup> respondent is contrary to the report submitted by the Animal Husbandry and pollution control board it is just an necessary to appoint an Advocate Commissioner to measure the distance of poultry farm.

It is therefore prayed that this Hon'ble court may be pleased to appoint an Advocate Commissioner to measure the distance of poultry farm from residential house and also to note down the environmental pollution and hazardous waste from the 6<sup>th</sup> and 7<sup>th</sup> Respondent poultry farm in S.No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District and thus render justice.

It is therefore prayed that this Hon'ble court may be pleased to dispense with the production of impugned order of the 1<sup>st</sup> respondent made in Na.Ka.22789/2022/E2 dated 24.06.2023 and thus render justice.

It is therefore prayed that this Hon'ble court may be pleased pass an order interim stay of the impugned order by 1<sup>st</sup> Respondent in Na.Ka.22789/2022/E2 dated 24.06.2023 pending disposal of the above writ Petition and thus render justice.

For the reason stated above it is therefore prayed that this Hon'ble court may be pleased to pass an order of Interim Injunction restraining the 6<sup>th</sup> and 7<sup>th</sup> Respondent from running poultry farm in S.No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at

39 26  
Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District and thus  
render justice.

For the reasons stated in the accompanying affidavit, it is therefore humbly  
prayed that this Hon'ble Court may be pleased to issue a Writ or order in the  
nature of writ of **Certiorarified** Mandamus calling for the records pertaining to  
impugned order of the 1<sup>st</sup> Respondent in Na.Ka.22789/2022/E2 dated 24.06.2023  
and Quash the same and issue consequential direction forbearing the 6<sup>th</sup> and 7<sup>th</sup>  
Respondent from running the poultry farm S.No. 102/1, 102/2A, 104/1, 104/2,  
139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at  
Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District and pass  
such further or other order as this Hon'ble Court may deem fit and proper in the  
facts and circumstance of the case and thus render justice.

Solemnly affirmed at Chennai .

}}

Before me

on this 17<sup>th</sup> day of July 2023 & .}}

signed his name in my presence

}}

Advocate, Madras

IN THE HIGH COURT OF JUDICATURE AT MADRAS  
(SPECIAL ORIGINAL JURISDICTION)

27

60

W.P.No.

of 2023

S. Deivasigamani,

S/o. Subbaiah Gounder,

Chetti Thottam,

Panjapatti,

Chinnakampalayam,

Dharapuram,

Tiruppur District.

.....Petitioner

-vs-

1. The District Collector,

Palladam Road,

Tiruppur District,

2. The Thasildar,

Dharapuram,

Tiruppur District.

3. Zonal Deputy Director,

Animal Husbandry Department,

Tiruppur District.

4. The Revenue Divisional officer,

Dharapuram,

Tiruppur District

18  
41  
5. District Environmental Engineer,  
Tamil Nadu pollution control Board,  
Tiruppur South,  
Tiruppur District.

6. Thiru.P.Pratheepkumar,  
Nandhu breeding farm,  
Ward No.6, Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

7. Srividhya,  
W/o Pradeepkumar,  
Nandhu breeding farm,  
Ward No.6, Chinnakampalayam,  
Dharapuram,  
Tiruppur District.

.....Respondents

**AFFIDAVIT FILED BY THE PETITIONER**

I, Deivasigamani, S/o. Subbaiah Gounder Hindu aged about 55 years residing at Chetti Thottam, Panjapatti, Chinnakampalayam, Dharapuram, Tiruppur District. now temporarily come down to Chennai do hereby solemnly affirm and sincerely states as follows:-

1. I am the Petitioner herein and as such I am well acquainted with the facts and circumstances of the case as such I am competent to swear this affidavit.

29

42

2. It is submitted that petitioner is the resident of Chetti Thottam, Panjapatti, Chinnakampalayam, Dharapuram, Tiruppur District. The Petitioner and his family members were residing in the said premises more than a decade.

3. It is further submitted that the next to the house of the Petitioner and his neighbor villagers i.e., within 150 meters the 5<sup>th</sup> and 7<sup>th</sup> Respondent is running a poultry farm in the name of Nandhu breeding Farm in S.No.102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District.

4. It is submitted that in the year 2015, the Central Pollution Control Board issued a guidelines for setting up of poultry farm Citing Criteria (For New Poultry Farms)

1. The Poultry farm should not be located within

- \* 500 m from residential zone
- \* 20 m from major drinking water reservoir on catchment side
- \* 100 m from any drinking water source like wells, summer storage tanks, other tanks
- \* 500 m from nearby poultry, dairy or another livestock enterprises or industry
- \* 150-200m from National Highway(NH)
- \* 100 m from State Highway (SH)
- \* 10-15 m from rural roads/internal roads/village Pagdandis

2. The Poultry sheds should not be located within

- \* 10m from farm boundary

3. The Poultry shed should be positioned

- \* on East to west direction\*
- \* at least 2 m above the water table
- \* at least 0.5m above the ground level

30  
43

5. It is submitted that without following the above guidelines the 6<sup>th</sup> and 7<sup>th</sup> Respondent are running the above poultry farm within 150 meters from the residential area. Since the dust and feathers of birds in the poultry farm of the 6<sup>th</sup> and 7<sup>th</sup> Respondent caused allergies and chronic obstructions to the petitioner and the Villagers which leads to bacterial and fungal disease from the day 1 of the opening of the poultry farm the petitioner and his villagers had given various objection to the 1<sup>st</sup> Respondent and other Government officials to take appropriate action as against 5<sup>th</sup> and 7<sup>th</sup> Respondent for illegal functioning of poultry/breeding farm.

6. It is submitted that in the year 2021 the Village Administrative officer of the Chinnakkampalayam has stated that the hazardous waste (Died Chicken) of 6<sup>th</sup> and 7<sup>th</sup> Respondent had been thrown in the open place due to which the road side dogs are thrown the hazardous waste in the nearby residential area and in the public road which leads to cause of disease and environmental pollution.

7. It is further submitted that in the year 2021 the Central Pollution Control Board had issued a guidelines for classification of poultry farms 50000 at single location have to obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 & Air Act 1981 from State Pollution Control Board/Pollution Control Committee thereby confirming the earlier guidelines for setting up of poultry farm in the residential area.

8. It is humbly submitted that since various objection has been raised by the Villagers, based on the instruction of the 1<sup>st</sup> Respondent the 2<sup>nd</sup> respondent has conducted an enquiry thereby directing the Revenue Inspector of

3  
154

Chinnakkampalayam and Village Administrative officer to conduct the field inspection.

i. The Revenue Inspector submitted the report to the 2<sup>nd</sup> Respondent stating that more than 57 houses are located within 500 meters from the 6<sup>th</sup> and 7<sup>th</sup> Respondent poultry farm and the hazardous waste of poultry farm has been odour in the said area.

ii. The Village Administrative officer also submitted that more than 57 house are located within 500 meters from the 6<sup>th</sup> and 7<sup>th</sup> Respondent poultry farm and the hazardous waste of poultry farm has been odour in the said area. Based on the report forwarded by the Revenue Inspector and the Village Administrative officer the 2<sup>nd</sup> Respondent submitted the report to the 1<sup>st</sup> Respondent to take action against the 6<sup>th</sup> and 7<sup>th</sup> Respondent.

9. As a matter of fact, since no action has been taken by the 1<sup>st</sup> Respondent based on the report forwarded by the 2<sup>nd</sup> Respondent with respect to illegal functioning of poultry farm. The Petitioner being filed a Public Interest Litigation before this Hon'ble court in W.P.No.12504 of 2023 seeking for a writ of Mandamus directing the 1, 2 to 7 Respondents to take appropriate action against the 6 & 7 from illegal functioning of poultry/breeding farm in Survey No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District on the representation of the petitioner dated 30.03.2023.

10. It is further submitted that the above Public interest Litigation was taken up for hearing on 25.04.2023 and after hearing the arguments on both sides, the Hon'ble High Court of Madras was pleased passed an order as follows :-

32  
45

“2. Since we are not passing any adverse orders against respondents 4 & 5, without notice to respondents 4 & 5, the writ petition is disposed of.

3. The case of the petitioner is that the 4<sup>th</sup> and 5<sup>th</sup> respondents, who are engaged in the business of running poultry farms, in Chinnakkampalayam Village, Tiruppur, are not resorting to proper disposal of waste from poultry farms thereby causing serious health hazards to the nearby residents and in spite of resolution passed by the residents in the presence of revenue authorities and the private respondents, they have further constructed breeding poultry farms in Survey Nos. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2A, 104/2C, 138, 139, Chinnakkampalayam Village, Dharapuram Taluk, Tirupur. According to the petitioner, the very functioning of the poultry farms is illegal and that no action has been taken by the revenue officials as well as the W.P. No. 12504 of 2023 Collector in spite of representations given, more so, the representation dated 30.03.2023. Hence, the present writ petition.

4. We do not want to go into the various averments mentioned in the affidavit filed in support of the writ petition. Since the representation of the petitioner dated 30.03.2023 is pending with the 1<sup>st</sup> respondent/District Collector, Tiruppur, after hearing the 2<sup>nd</sup> and 3<sup>rd</sup> respondents as well as Tamil Nadu Pollution Control Board, Tiruppur and obtaining reports from the authorities concerned, besides hearing 4<sup>th</sup> and 5<sup>th</sup> respondents, the 1<sup>st</sup> respondent is expected to pass appropriate orders.

5. The 2<sup>nd</sup> respondent is expected to file a report to the first respondent as to whether any permission/licence has been obtained by private respondents from appropriate authorities for running poultry farms. Though Tamil Nadu Pollution Control Board is not a party to the writ petition, it is expected to do the needful along with 2<sup>nd</sup> and 3<sup>rd</sup>

respondents with regard to the grievance expressed by the petitioner and submit a report within a period of one month from the date of receipt of a copy of this order in order to enable the 1<sup>st</sup> respondent to pass appropriate orders within a period of one month thereafter.

6. The writ petition is disposed of with the above directions. No costs. Connected W.M.P. is closed."

11. It is submitted that the 1<sup>st</sup> Respondent ignoring the report of the 2<sup>nd</sup> Respondent passed an order permitting the 6<sup>th</sup> and 7<sup>th</sup> Respondent to run a poultry farm with some conditions based on the report passed by the Animal husbandry and Pollution Control Board. The order passed by the 1<sup>st</sup> Respondent without considering the report submitted by the 2<sup>nd</sup> Respondent is perse illegal, Arbitrary, colorable exercise of power. Therefore the petitioner have no other option expect to invoke Article 226 of Indian constitution for the following among other

GROUND

- A) It is submitted that the 1<sup>st</sup> Respondent passed the Impugned order in Na.Ka.22789/2022/E2 dated 24.06.2023 thereby ignoring the report submitted by the 2<sup>nd</sup> Respondent that the poultry farm of the 6<sup>th</sup> and 7<sup>th</sup> Respondent is running within 500 meters about 57 residential houses and it cause disease due to the hazardous waste.
- B) It is submitted that the 1<sup>st</sup> Respondent was not given any reason for ignoring the report of the 2<sup>nd</sup> Respondent thereby permitting the 6<sup>th</sup> and 7<sup>th</sup> Respondent to run a poultry farm by accepting the contrary report submitted by the Animal husbandry and Pollution control Board.
- C) It is submitted that the Animal husbandry has filed the report before the 1<sup>st</sup> Respondent that the residential Guidelines of the Central Government made in the year 2021 was not applicable to the 6<sup>th</sup> and 7<sup>th</sup> Respondent poultry farm which was started in the year 2017 is not acceptable.

34  
47

D) It is submitted that in the year 2015 itself the residential Guidelines was given by the Central Government with respect to setting up of poultry farm that no poultry farm will be set up within 500 meters of the residential area. However, contrary to the above guideline the setting up of the poultry farm by the 5<sup>th</sup> and 7<sup>th</sup> Respondent is liable to interfered with.

E) It is submitted that the 1<sup>st</sup> Respondent passed the Impugned order in Na.Ka.22789/2022/E2 dated 24.06.2023 the report submitted by the Animal Husbandry that the residential house located 1.5 kilo meters away from the poultry farm is total contrary to the report submitted by the 2<sup>nd</sup> Respondent that about the 57 houses are located within the 500 meters of the 5<sup>th</sup> and 7<sup>th</sup> Respondent Poultry farm.

F) It is submitted that the more than 2,50,000 breeds are in the 6<sup>th</sup> and 7<sup>th</sup> Respondent poultry farm. The Central Government has issued Guidelines based on the order passed in O.A.No.61 of 2017 Hon'ble NGT for enforcement of mechanism for all poultry farm above 5000 birds in the same manner has is being done for poultry farms having more than 1,00,000 birds. As such the 5<sup>th</sup> and 7<sup>th</sup> Respondent for handling birds above 25000 at single location will have to obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act 1974 and Air Act 1981 from State Pollution Control Board/Pollution Control Committee

G) It is submitted that without perusing the records and the objection made by the petitioner and ignoring the report submitted by the 2<sup>nd</sup> Respondent is perse illegal arbitrary, Colorable excise of power

12. It is submitted that as soon as the permission given by the 1<sup>st</sup> Respondent, the Petitioner and the Villagers had filed their objection and also conducted Dharna before the Collector office to stop the functioning of 5<sup>th</sup> and 7<sup>th</sup> Respondent Poultry farm. However, the objection of the petitioner and their villager was pending

without any action. The impugned order of the 1<sup>st</sup> Respondent was served with only Xerox copy hence the petitioner filing this dispense with petition

13. It is submitted that since the report submitted by the 2<sup>nd</sup> respondent is contrary to the report submitted by the Animal Husbandry and pollution control board it is just an necessary to appoint an Advocate Commissioner to measure the distance of poultry farm.

It is therefore prayed that this Hon'ble court may be pleased to appoint an Advocate Commissioner to measure the distance of poultry farm from residential house and also to note down the environmental pollution and hazardous waste from the 6<sup>th</sup> and 7<sup>th</sup> Respondent poultry farm in S.No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District and thus render justice.

It is therefore prayed that this Hon'ble court may be pleased to dispense with the production of impugned order of the 1<sup>st</sup> respondent made in Na.Ka.22789/2022/E2 dated 24.06.2023 and thus render justice.

It is therefore prayed that this Hon'ble court may be pleased pass an order interim stay of the impugned order by 1<sup>st</sup> Respondent in Na.Ka.22789/2022/E2 dated 24.06.2023 pending disposal of the above writ Petition and thus render justice.

For the reason stated above it is therefore prayed that this Hon'ble court may be pleased to pass an order of Interim Injunction restraining the 6<sup>th</sup> and 7<sup>th</sup> Respondent from running poultry farm in S.No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at

36  
69  
Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District and thus render justice.

For the reasons stated in the accompanying affidavit, it is therefore humbly prayed that this Hon'ble Court may be pleased to issue a Writ or order in the nature of writ of Certiorarified Mandamus calling for the records pertaining to impugned order of the 1<sup>st</sup> Respondent in Na.Ka.22789/2022/E2 dated 24.06.2023 and Quash the same and issue consequential direction forbearing the 5<sup>th</sup> and 7<sup>th</sup> Respondent from running the poultry farm S.No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 Situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District and pass such further or other order as this Hon'ble Court may deem fit and proper in the facts and circumstance of the case and thus render justice.

Solemnly affirmed at Chennai

}}

Before me

on this 17<sup>th</sup> day of July 2023& }

signed his name in my presence

}}

Advocate, Madras

திருப்பூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறைகள்

பிறப்பிப்பவர்: திரு.தா.கிநிஸ்துராஜ், இ.ஆ.ப.,

ந.க.22789/2022/ஈ2

நாள்: 24.06.2023

பொருள்: வழக்கு - திருப்பூர் மாவட்டம் - தாராபுரம் வட்டம் - சின்னக்காம்பாளையம் பேரூராட்சி - வாங்கு எண்.6 - நந்து பிரீடிங் பார்ட் கோழிப்பண்ணை - சுற்றுச்சூழல் சுகாதார சீர்கேடு - திரு.S.தெய்வசிகாமணி என்பவர் மாண்பும சென்னை உயர்நீதிமன்றத்தில் வழக்கு எண்:W.P.No.12504/2023-ன்படி வழக்கு தொடர்ந்தது - தீர்ப்புரை வரப்பெற்றது - உத்தரவிடுதல்.

படிக்க:

1. திருப்பூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள் ந.க.22789/2022/ஈ2, நாள் 03.1.2023.
2. திருப்பூர், கால்நடை பராமரிப்புத்துறை, மண்டல இணை இயக்குநரின் கடித ந.க.எண்.108/ஈ/ 2023 நாள் 21.02.2023.
3. தி/ள்.நந்து பிரீடிங் பார்ட் உரிமையாளர் திரு.பி.பிரதீப்குமார் மாண்பும சென்னை உயர்நீதிமன்ற வழக்கு எண்.W.P.No. 8980/2023.
4. திருப்பூர், கால்நடை பராமரிப்புத்துறை, மண்டல இணை இயக்குநரின் கடித ந.க.எண்.108/ஈ/ 2023 நாள் 14.06.2023.
5. மாண்பும சென்னை உயர்நீதிமன்ற வழக்கு எண்.W.P.No. 8980/2023-ன் தீர்ப்புரை நாள் 24.3.2023.
6. மாண்பும சென்னை உயர்நீதிமன்ற வழக்கு எண்.W.P.No. 12504/2023-ன் தீர்ப்புரை நாள் 25.4.2023.
7. திரு.எஸ்.தெய்வசிகாமணி என்பவரது மனு நாள் 14.6.2023
8. திரு.பி.பிரதீப்குமார் என்பவரின் மனு நாள் 14.6.2023.
9. தாராபுரம் வருவாய் கோட்டாட்சியர் கடித ந.க.3723/2022/இ, நாள் 17.06.2023.
10. இவ்வலுவலக கடிதம் மற்றும் விசாரணை அழைப்பாணை எண் ந.க.22789/2022/ஈ2 நாள்:20.06.2023.
11. திருப்பூர், கால்நடை பராமரிப்புத்துறை, மண்டல இணை இயக்குநரின் கடித ந.க.எண்.108/ஈ/ 2023 நாள் 22.06.2023.
12. திருப்பூர் தெற்கு, தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம், மாவட்ட சுற்றுச்சூழல் பொறியாளர் கடித எண்.01952/வழக்கு/மாசு.பொ/தநாமாகவா/ திருப்பூர்(தெ)/2023 நாள் 21.06.2023.

89  
51

13. பல்லடம் மின்பகர்மான வட்டம், கண்காணிப்பு பொறியாளர் (பொ) கடித Lr.No.SE/PEDC/PLDM/AEE/DEV/F.Court Case/ D.No./2023 dt 23.06.2023

14. திரு.S.தெய்வசிகாமணி என்பவரின் வாக்குமூலம் நாள் 23.6.2023.

15. நந்து பிரீடிங் பார்ட் கோழிப்பண்ணை பங்குதாரர் திரு.பா.பிரதீப்குமார் என்பவரின் வாக்குமூலம் நாள் 23.6.2023.

ஆணை:

திருப்பூர் மாவட்டம், தாராபுரம் வட்டம், சின்னக்காம்பாளையம் பேரூராட்சி எல்லைக்குட்பட்ட வார்டு எண்.6-ல் செயல்பட்டு வரும் நந்து பிரீடிங் பார்ட் என்ற தனியார் கோழிப்பண்ணை மூலம் ஏற்படும் சுற்றுச்சூழல், சுகாதார சீர்கேடு குறித்து மாண்புமிகு சென்னை உயர்நீதிமன்றம் நீதிப்பேராணை மனு W.P.No.21005/2022 உத்தரவின் மீது நடவடிக்கை எடுக்க கோரி வரப்பெற்ற மனு தொடர்பாக பார்வை 1-ல் காணும் செயல்முறைகளின்படி மாவட்ட ஆட்சியர் அவர்கள் மற்றும் பார்வை 2-ல் காணும் செயல்முறைகளின்படி திருப்பூர் கால்நடை பராமரிப்புத்துறை மண்டல இணை இயக்குநர் ஆகியோரால் உத்தரவிடப்பட்டுள்ளது.

2) மேற்கண்ட உத்தரவுகளை எதிர்த்து பார்வை 3-ல் தி/ள்.நந்து பிரீடிங் பார்ட் உரிமையாளர் திரு.பி.பிரதீப்குமார் என்பவர் மாண்புமிகு சென்னை உயர்நீதிமன்ற வழக்கு எண்.W.P.No.8980/2023-ன்படி வழக்கு தொடரப்பட்டது. இந்நேரவில் மாண்புமிகு சென்னை உயர்நீதிமன்ற வழக்கு எண்.W.P.No.8980/2023 தொடர்பாக எதிர் உறுதி ஆவணம் மற்றும் கோப்பின் விவரங்கள் அடங்கிய விரிவான அறிக்கையை 30.5.2023 அன்று மாண்புமிகு சென்னை உயர்நீதிமன்ற அரசு வழக்கறிஞரை நேரில் சந்தித்து ஒப்புதலுக்காக வழங்கப்பட்டுள்ளது என பார்வை 4-ல் காணும் கால்நடை பராமரிப்புத்துறை மண்டல இணை இயக்குநரின் கடிதத்தில் தெரிவிக்கப்பட்டுள்ளது.

3) மாண்புமிகு சென்னை உயர்நீதிமன்ற வழக்கு எண்.W.P.No. 8980/2023-ல் கடந்த 24.03.2023 அன்று கீழ்க்கண்டவாறு இடைக்கால உத்தரவு ஒன்றினை மாண்புமிகு நீதிமன்றம் பிறப்பித்துள்ளது அதில்,

‘Considering the prima facie case has been made out by the petitioner there shall be an order of interim stay for a period of two weeks.’

\* Notice to the third respondents alone is returnable in two weeks.

\* Post the matter after weeks for filing counter.

4) இந்நேர்வில் பார்வை 6-ல் திரு.எஸ்.தெய்வசிகாமணி என்பவரால் மாண்பும சென்னை உயர்நீதிமன்றத்தில் W.P.No.12504/2023 -ன்படி தொடரப்பட்ட வழக்கின் தீர்ப்புரை நாள் 25.04.2023-ன்படி தாராபுரம் வருவாய் கோட்டாட்சியர், திருப்பூர் கால்நடை பராமரிப்புத்துறை மண்டல இணை இயக்குநர், தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம், மாவட்ட சுற்றுச்சூழல் பொறியாளர் மற்றும் பல்லடம், தமிழ்நாடு மின்உற்பத்தி மற்றும் பகிர்மானம், கண்காணிப்பு பொறியாளர் ஆகியோரிடமிருந்து அறிக்கை பெறப்பட்டது.

5) பார்வை 9-ல் காணும் தாராபுரம் வருவாய் கோட்டாட்சியரின் அறிக்கையில், திருப்பூர் மாவட்ட நீதிமன்ற அரசு வழக்கறிஞரின் கருத்துரை கோரப்பட்டதில் 01.01.2023-க்கு பின்பு அமைக்கப்படும் கோழிப் பண்ணைக்கு மட்டும் வழிகாட்டுதல்கள் பொருந்தும் என தனது கடிதத்தில் சட்டகருத்துரை வழங்கியுள்ளார் எனவும், இந்நேர்வில் 01.01.2023-க்கு முன்பு அமைக்கப்பட்ட கோழிப்பண்ணைக்களுக்கான பின்பற்றப்பட வேண்டிய நடைமுறைகள் குறித்து கால்நடைபராமரிப்பு துறை மண்டல இயக்குனரிடம் அறிக்கை பெறலாம் எனவும், நந்து பிரிடிங் பாரம் நிறுவனத்திற்கு கிழ்க்கண்டவாறு தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம் ஒப்புதல் வழங்கியுள்ளது எனவும்,

பூக்கிட்	செல்லும் காலம்	உத்திரவு எண்.
I	31.03.2029	2308150132085, நாள்: 25.01.2023.
II	31.03.2026	2205244702339, நாள்: 25.04.2022.

மேலும், திரு.S.தெய்வசிகாமணி என்பவர் தொடர்ந்த மாண்புமிகு உயர்நீதிமன்ற நீதிப்பேராணை எண்.12504/2023-ல் 25.04.2023 அன்று வழங்கப்பட்ட நீதிமன்ற உத்திரவில் தமிழ்நாடு மாசுக்கட்டு வாரியத்தின் அறிக்கையிணையும் பெற அறிவுறுத்தி உள்ளது எனவும், எனவே, மாவட்ட ஆட்சித்தலைவர் மற்றும் கால்நடைபராமரிப்பு துறை இணை இயக்குநர் ஆகியோர் பிறப்பித்த உத்திரவுகளை இரத்து செய்ய கோரும் நந்து பிரிடிங் பண்ணை உரிமையாளர் கோரிக்கையின் மீதும், திரு.S.தெய்வசிகாமணி என்பவரின் கோரிக்கையின் மீதும், மாசுக்கட்டுப்பாட்டு வாரியம், கால்நடைப் பராமரிப்புத்துறை ஆகியோர் அறிக்கையினை பெற்று அதன் அடிப்படையில் உரிய உத்திரவுகள் பிறப்பிக்கலாம் எனவும் தனது அறிக்கையில் தெரிவித்துள்ளார்.

6) பார்வை 11-ல் கால்நடை பராமரிப்புத்துறை, மண்டல இணை இயக்குநரின் கடிதத்தில், திருப்பூர் மாவட்டம், தாராபுரம் வட்டம், சின்னக்காம்பாளையம் பேருராட்சி எல்லைக்குட்பட்ட வார்டு எண்.6-ல் செயல்பட்டு வரும் நந்து பிரிடிங் பாரம்

91  
63  
(M/S.Nandhu Breeding Farm) கோழிப்பண்ணை இயக்கம் தொடர்பாக புலத்தணிக்கை மற்றும் விசாரணை அறிக்கையினை கீழ்க்கண்டவாறு தெரிவித்துள்ளார்.

- ❖ 22.06.2023 அன்று நந்து பிரீடிங் கோழிப்பண்ணை ஆய்வு மேற்கொள்ளப்பட்டது.
- ❖ நந்து பிரீடிங் கோழிப்பண்ணை 2017 முதல் இயங்கி வருகிறது.
- ❖ யூனிட் 1-ல் 9 கோழிப்பண்ணை கொட்டகையில் 6 ஷெட்டுகளில் கோழிகள் உள்ளது.
- ❖ யூனிட் 2-ல் 7 கோழிப்பண்ணை கொட்டகையில் 3 ஷெட்டுகள் கட்டுமானப் பணிகள் நிறைவடைந்தும், மீதமுள்ள 4 ஷெட்டுகள் கட்டுமானப் பணி நடைபெற்று வருகிறது.
- ❖ மேற்படி பண்ணையானது குடியிருப்பு பகுதியிலிருந்து 1.50 கி.மீ. தொலைவில் உள்ளது. மேலும் இப்பண்ணை சுகாதாரமாகவும், அறிவியல் கூற்றின்படியும் பராமரிக்கப்படுகிறது.
- ❖ மேற்படி பண்ணைக்கு Pollution Control Board-ல் அனுமதி பெறப்பட்டுள்ளது.
- ❖ வழக்கு எண்.2480/2023-ன்படி 01.01.2023-க்கு பிறகு புதிதாக அமையவுள்ள பண்ணைகளுக்கு மட்டும் மத்திய மாசுக்கட்டுப்பாடு வாரியத்தின் கோழிப்பண்ணைகள் குறித்த சுற்றுச்சூழல் வழிகாட்டு நெறிமுறைகள் பொருந்தும்.
- ❖ 01.01.2023-க்கு முன்பு கட்டப்பட்ட கோழிப்பண்ணைகளுக்கு அரசாணை எண்.122, கால்நடை பராமரிப்பு, பால்வளம், மீன்வளத்துறை, நாள் 30.09.2009-ன்படி ஆய்வு செய்யப்பட்டு வருகிறது.
- ❖ நந்து பிரீடிங் கோழிப்பண்ணை குடியிருப்பு பகுதியான சின்னக்காம்பாளையத்திலிருந்து சுமார் 1.50 கி.மீ. தொலைவில் உள்ளதாலும், பண்ணையை சுற்றி 50 மீ உட்பட்ட வீடுகள் அனைத்தும் விவசாய நிலத்தில் கட்டப்பட்ட வீடுகள் என கணக்கிடப்படுவதால் இப்பண்ணை தொடர்ந்து இயங்க பரிந்துரை செய்யப்படுகிறது எனவும் தனது அறிக்கையில் தெரிவித்துள்ளார்.

7) பார்வை 12-ல் காணும் திருப்பூர் தெற்கு, தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம், மாவட்ட சுற்றுச்சூழல் பொறியாளரின் கடிதத்தில், திருப்பூர் மாவட்டம், தாராபுரம் வட்டம், சின்னக்காம்பாளையம் பேரூராட்சி எல்லைக்குட்பட்ட வார்டு எண். 6-ல் செயல்பட்டு வரும் நந்து பிரீடிங் பார்ம் என்ற தனியார் கோழிப்பண்ணை இயக்கம்

9.2  
54

தொடர்பாக திருப்பூர் தெற்கு, தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், உதவி பொறியாளரால் 21.06.2023 அன்று தல ஆய்வு செய்யப்பட்டது எனவும்,

அ) தி/ள். நந்து பிரீடிங் பார்ட் யூனிட்-1

1. தி/ள்.நந்து பிரீடிங் பார்ட் க.ச.எண்.138/2A மற்றும் 139/1A பகுதி சின்னக்காம்பாளையம் கிராமம், தாராபுரம் வட்டம், திருப்பூர் மாவட்டம் எனும் கோழிப்பண்ணைக்கு தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தால் 01.10.2021 நாளிட்ட இவ்வலுவலக நடப்பாணை மூலம் ஒரு வருடத்திற்கு 2,80,51,920 எண்ணிக்கை அளவில் கோழி முட்டைகள் 31.3.2029 வரை செல்லத்தக்கவாறு மத்திய மாசுக்கட்டுப்பாடு வாரியத்தின் திருத்தி அமைக்கப்பட்ட வழிகாட்டு நெறிமுறைகள் நடைமுறைக்கு வருமுன்னரே இசைவாணை வழங்கப்பட்டுள்ளது எனவும்,
2. இந்த கோழிப்பண்ணையில் க.ச.எண்.138/2A பகுதியில் 6 கூரைகள் அமைக்கப்பட்டு அதில் 3 கூரைகள் மட்டுமே இயக்கத்தில் இருப்பதும் மற்றும் க.ச.எண்.139/1A பகுதியில் 3 கூரைகள் அமைக்கப்பட்டு அதில் 2 கூரைகள் மட்டுமே இயக்கத்தில் இருப்பது அறியப்பட்டது எனவும்,
3. கோழிப்பண்ணையில் கோழி கழிவுகளால் ஈக்கள் மற்றும் துர்நாற்றம் ஏழாமல் இருக்க கால்நடை பராமசிப்புத் துறையால் அங்கீகரிக்கப்பட்ட அங்கக (Organic) நுண்ணுயிர் மருந்துகளை தெளித்து கட்டுப்படுத்தப்பட்டுள்ளது அறியப்பட்டது எனவும்,
4. கோழியின் எச்சங்கள், குறிப்பிட்ட கால இடைவெளியில் அப்புறப்படுத்தப்பட்டு வருவதும் எனினும் ஆய்வின் பொழுது ஓரிரு நாட்களாக மட்டும் அப்புறப்படுத்தப்படாமல் இருப்பது அறியப்பட்டது எனவும்,
5. மேலும் இந்த கோழிப்பண்ணை சுற்றி பசுமை வளையும் மற்றும் நிழல் வளையும் அமைக்கப்பட்டு இருப்பது அறியப்பட்டது எனவும்,
6. மேலும், இறந்த கோழிகளை மத்திய மாசு கட்டுப்பாடு வாரியத்தின் வழிகாட்டு முறைகளை பின்பற்றி அறிவியல் முறைப்படி பாதுகாப்பாக அப்புறப்படுத்தப்பட்டு Mortality Pit அமைக்கப்பட்டுள்ளது எனவும்,
7. இந்த கோழிப்பண்ணையானது மத்திய மாசு கட்டுப்பாடு வாரியத்தின் சனவரி 2022-இல் திருத்தி அமைக்கப்பட்ட வழிகாட்டு நெறிமுறைகள் நடைமுறைக்கு வருமுன்னரே நிறுவி இயக்கத்தில் உள்ளதாலும், மேலும் தமிழ்நாடு மாசு கட்டுப்பாடு வாரிய 16.03.2023 தேதியிட்ட சுற்றறிக்கையின்படி மத்திய மாசு கட்டுப்பாடு வாரியத்தின் திருத்தியமைக்கப்பட்ட வழிகாட்டு நெறிமுறையானது பித்தாக

அமைக்கப்படும் கோழிப்பண்ணைகளுக்கு (சனவரி -2022 பின்னர் அமைக்கப்படும் கோழிப்பண்ணை) மட்டும் பொருந்தும் எனவும்,

8. மேலும், இந்த கோழிப்பண்ணைக்கு மத்திய மாசுக்கட்டுப்பாடு வாரியத்தின் திருத்தி அமைக்கப்பட்ட வழிகாட்டு நெறிமுறைகள் (ஜனவரி -2022) நடைமுறைக்கு வரும் முன்னரே இசைவாணை வழங்கப்பட்டுள்ளது எனவும்,

ஆ) தி/ள். நந்து பிரீடிங் பார்ம் யூனிட்-II

1. தி/ள். நந்து பிரீடிங் பார்ம் யூனிட்-II, க.ச.எண்.102/1, 102/2, 104/1 மற்றும் 104/2, சின்னக்காம்பாளையம் கிராமம், தாராபுரம் வட்டம், திருப்பூர் மாவட்டம் எனும் கோழிப்பண்ணைக்கு தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியத்தால் 25.04.2022 நாளிட்ட இவ்வலுவலக நடப்பாணை மூலம் ஒரு வருடத்திற்கு 1,86,91,920 எண்ணிக்கை அளவில் கோழிமுட்டைகள் பொறிப்பதற்கு 31.3.2026 வரை செல்லத்தக்கவாறு மத்திய மாசுக்கட்டுப்பாடு வாரியத்தின் சனவரி 2022-ல் திருத்தி அமைக்கப்பட்ட வழிகாட்டு நெறிமுறைகளின்படி இயக்குவதற்கு இசைவாணை வழங்கப்பட்டுள்ளது எனவும்,
2. இந்த கோழிப்பண்ணையில் 7 கூரைகளில் 3 கூரைகள் முழுவதுமாக நிறுவப்பட்டும் 4 கூரைகளில் கட்டுமானப் பணிகள் மேற்கொள்ளப்பட்டு வருவதும் அறியப்பட்டது எனவும்,
9. மேலும் இந்த கோழிப்பண்ணை சுற்றி புகழை வளையம் மற்றும் நிழல் வளையம் அமைக்கப்பட்டு இருப்பது அறியப்பட்டது எனவும்,
3. இந்த கோழிப்பண்ணையானது மத்திய மாசு கட்டுப்பாடு வாரியத்தின் சனவரி 2022-இல் திருத்தி அமைக்கப்பட்ட வழிகாட்டு நெறிமுறைகள் நடைமுறைக்கு வருமுன்னரே நிறுவி இயக்கத்தில் உள்ளதாலும், மேலும் தமிழ்நாடு மாசு கட்டுப்பாடு வாரிய 16.03.2023 தேதியிட்ட சுற்றறிக்கையின்படி மத்திய மாசு கட்டுப்பாடு வாரியத்தின் திருத்தியமைக்கப்பட்ட வழிகாட்டு நெறிமுறையானது புதிதாக அமைக்கப்படும் கோழிப்பண்ணைகளுக்கு (சனவரி -2022 பின்னர் அமைக்கப்படும் கோழிப்பண்ணை) மட்டும் பொருந்தும் எனவும், இந்த கோழிப்பண்ணையானது மத்திய மாசுக்கட்டுப்பாடு வாரியத்தின் சனவரி -2022-இல் திருத்தி அமைக்கப்பட்ட வழிகாட்டு நெறிமுறைகள் வருவதற்கு முன்னரே நிறுவப்பட்டதாகும் எனவும்,

மேலும் கோழிப்பண்ணையானது விவசாயம் சார்ந்த செயலாக கருதப்படுவதால் விவசாய நிலத்தில் கோழிப்பண்ணை அமைப்பதற்கும் மற்றும் அதன் கட்டுமானம், கோழிப்பண்ணை மற்றும் அதனை சார்ந்த இதர தொழிற்கூடம்

194  
5

அமைப்பதற்கும் அனுமதி அவசியமில்லை என தமிழ்நாடு நகர மற்றும் ஊரமைப்பு சட்டம் 1971-ன் உட்கூறு(e) துணை பிரிவு (13) பிரிவு 2-ல் குறிப்பிடப்பட்டுள்ளது என வீட்டுவசதி மற்றும் நகர்ப்புற வளர்ச்சி துறையின் கடிதம் எண்:9985/UD4(3)/2018-3 நாள் 26.2.2019 மூலம் தெரிவிக்கப்பட்டுள்ளது எனவும் தெரிவித்துள்ளார்.

8) பார்வை 13-ல் காணும் பல்லடம், மின்பகிர்மான வட்டம், கண்காணிப்பு பொறியாளர் கடிதத்தில், The Industrial Service Connection No.366-008-1128, with a sanctioned load of 109KW has been effected on 20.03.2017, by following TNERC rules and regulations in Chinnaputhur section of Dharapuram division. Till now there is no court direction or TNPCB intimation has been received for disconnecting the service connection, and the service connection is in live status. என தனது அறிக்கையில் தெரிவித்துள்ளார்.

9) இந்நேர்வில் 23.06.2023 அன்று மாவட்ட ஆட்சியர் அவர்களால் மனுதாரர் திரு.எஸ்.தெய்வசிகாமணி மற்றும் தி/ள்-நந்து பிரீடிங் பார்ட் பங்குதாரர் திரு.பா.பிரதீப்குமார் ஆகியோரிடம் விசாரணை மேற்கொள்ளப்பட்டு கீழ்க்கண்டவாறு வாக்குமூலம் அளித்துள்ளனர்.

பார்வை 14-ல் காணும் திரு.எஸ்.தெய்வசிகாமணி என்பவரது வாக்குமூலம்

தாராபுரம் வட்டம், சின்னக்காம்பாளையம் பேரூராட்சி, வார்டு எண்.6-ல் இயங்கி வரும் நந்து பிரீடிங் பார்ட் கோழிப்பண்ணை (சின்னக்காம்பாளையம் கிராமம், 102,104,138,139 காலைகள் ஆகும், அதில் உட்பிரிவு உள்ளது) முறையான அனுமதி ஏதும் பெறாமல் சுகாதாரம் இல்லாமல் செயல்பட்டு வருகிறது. மேற்படி கோழிப்பண்ணை மூலம் அப்பகுதி முழுவதும் ஈக்கள் பெருகி நோய் தொற்று ஏற்படுகிறது. கோழி இறகுகள் காற்றில் பறந்து அருகில் உள்ள விவசாய நிலங்களில் பரவி கால்நடைகள் தீவனத்துடன் மேய்ந்து விடுவதால் கால்நடைகள் இறந்துவிடுகிறது. தூர்நாற்றம் 1 கிலோ மீட்டர் தூரம் வீசுவதால் சுவாச கோளாறு ஏற்பட்டு பலர் இறந்தும் உள்ளார்கள். குழந்தைகள் ஈக்களோடு சேர்த்து உணவு உண்டு விடுகிறார்கள். இதனால் வந்தி காய்ச்சல் ஏற்பட்டு மருத்துவமனைகளுக்கு சென்று சிகிச்சை பெற வேண்டியுள்ளது. அருகில் ஓடை செல்வதால் மழை பெய்தவுடன் கோழி இறகுகள் எச்சம், ஈக்கள் தண்ணீர் அடித்து செல்லப்படுகிறது. அருகில் உள்ள விவசாய கிணறுகள் மூலம் கிடைக்கும் தண்ணீரையே 57 வீடுகளுக்கும் குடிநீருக்கு பயன்படுத்தி வருகிறோம். கிணற்று நீர் மாசு ஏற்படுகிறது. கோழிப் பண்ணை அமைக்க பேரூராட்சியில் அனுமதி ஏதும் வாங்கவில்லை. பேரூராட்சிக்கு வரி ஏதும் செலுத்துவது இல்லை. 5000-க்கும் மேற்பட்ட தாய் கோழிப்பண்ணைகள் வியாபார நோக்கம் கொண்டதுடன் தமிழக கால்நடை பராமரிப்பு

இயக்குநர் தகவல் வழங்கியுள்ளார். மேலும் நஞ்சை நிலமாக இருப்பின் பிற பயன்பாட்டுக்கு பயன்படுத்த மாவட்ட ஆட்சியரின் அனுமதியும் புஞ்சை நிலமாக இருப்பின் வேளாண்மை இணை இயக்குநர் அனுமதி பெற வேண்டும் என அரசாணை எண்.79/2017-ன்படி உள்ளது. அது போன்று அனுமதி ஏதும் பெறவில்லை. மேலும் அங்குள்ள வீடுகள் அனைத்தும் அரசாணை (1டி) எண்.103 வருவாய்த்துறை நாள் 01.3.2007 தேதியின் உத்தரவுப்படி குடியிருப்புமனை என கருதி நத்தம் என கருதி பட்டா வழங்கப்பட்டது. இவை அனைத்தும் அனுமதி பெற்ற வீட்டுமனைகளாக கருதப்படுகிறது. பண்ணை அடைக்கும் போது அனுமதி ஏதும் பெறவில்லை. தாராபுரம் வட்டாட்சியர் முன்னிலையில் நடைபெற்ற கூட்டு நடவடிக்கை 09.4.2021 அன்று எந்த மாசு கட்டுப்பாடு வாரிய அனுமதி பெறவில்லை. அதன் பின்னரே அனுமதி கோரியுள்ளார். இது சம்மந்தமாக மாசுகட்டுப்பாடு வாரியத்திற்கு முன்சூட்டியே பொதுமக்கள் மனு அளித்தும் அதையும் கவனத்தில் கொள்ளாமல் அனுமதி பெறப்பட்டுள்ளது. 07.4.2021 அன்று சின்னக்காம்பாளையம் கிராம நிர்வாக அதிகாரி பொதுமக்கள் புகார் தெரிவித்ததை தொடர்ந்து நேரில் விசாரணை செய்தும் ஆய்வு செய்தும் திறந்த வெளியில் இறந்த கோழிகள் கிடப்பதையும், சுகாதாரம் இல்லை எனவும் சான்று வழங்கி அதனை மாசுக்கட்டுப்பாடு வாரியத்திற்கு பரிந்துரையும் செய்துள்ளார். தமிழ்நாடு மின்சார வாரியத்திற்கு இழப்பு ஏற்படுத்தியுள்ளார்கள். மின்வாரிய 05.11.2022 தேதிய எனக்கு அளித்த தகவலில் வரிசை எண்.5-ல் மேற்படி பிரச்சனைக்கு பின் சின்னக்காம்பாளையம் பேரூராட்சியில் வீட்டுவரி இரகீது 30 வழங்கியுள்ளார்கள் அதன் சான்று இணைத்துள்ளேன். கடந்த சில நாட்களுக்கு முன் 13.06.2023 தேதியில் பண்ணையாளர் திடீரென எந்த ஒரு அனுமதியும் பெறாமல் காலை 7 மணி அளவில் கோழிக்குஞ்சுகள் பண்ணையில் விட்டுவிட்டார் இதை தொடர்ந்து நாங்கள் தாராபுரம் வட்டாட்சியர் மற்றும் காவல்துறை அதிகாரிகளுக்கு தகவல் அளித்ததின் பேரில் சம்பவ இடத்திற்கு வந்த காவல் ஆய்வாளர், வட்டாட்சியர் கிராம நிர்வாக அலுவலர், அலங்கியம் வருவாய் ஆய்வாளர் ஆகியோர் அன்று மாலையே கூட்டு நடவடிக்கையாக பேசி கோழிகளை அப்புறப்படுத்தி உத்தரவிட்டார்கள்.

அதை தொடர்ந்து அன்றைய தினமே கோழிகுஞ்சுகள் அனைத்தும் அப்புறப்படுத்தினார்கள். கடந்த 15.6.2023 அன்று பண்ணையின் உரிமையாளர் கோவிந்தாபுரம் மற்றும் சின்னப்புத்தூர் ஊரை சேர்ந்த சிலரை அழைத்து வந்து பண்ணைக்கு அருகில் வசித்து வரும் மேனேஜர் யுவராஜ் என்பவரின் உறவினர் ஈஸ்வரமூர்த்தி என்பவர் ஒருவரை மட்டும் அழைத்து சென்று சின்னக்காம்பாளையம் பொதுமக்கள் மனு கொடுத்தது போன்று சோடனை செய்து பண்ணை தேவை என தாராபுரம் வருவாய் கோட்டாட்சியருக்கு மனு அளித்து தேவை இல்லாத

96  
58

பிரச்சனைகளை ஏற்படுத்தி வருகிறார். ஏற்கனவே சென்னை நீதி பேராணை விசாரணையின் போது சுந்தரசாமி என்பவர் பல ஆவணங்களையும் வழங்கியுள்ளார். மேற்படி சுந்தரசாமி வழக்கு நிலுவையில் உள்ளது. எனவே எனது வழக்கும் சுந்தரசாமி வழக்கு முடியும் வரை மேற்படி கோழிப்பண்ணை கோழி வளர்க்க அனுமதிக்க வேண்டாம் என தனது வாக்குமூலத்தில் தெரிவித்துள்ளார்.

10) பார்வை 15-ல் காணும் தி/ள்.நந்து பிரீடிங் பார்ம் கோழிப்பண்ணை பங்குதாரர் திரு.பா.பிரதீப்குமார் என்பவரது வாக்குமூலம்

திருப்பூர் மாவட்டம், தாராபுரம் வட்டம், சின்னக்காம்பாளையம் பேரூராட்சி, வார்டு எண்.6-ல் இயங்கி வரும் நந்து பிரீடிங் பார்ம் கோழிப்பண்ணை, க.ச.102/2எ, 104/1, 104/2, 139/1எ, 138/2எ, 104/1பி; 104/2எ, 104/2சி ஆகிய காலைகளில் 2 யூனிட் கோழிப்பண்ணைகள் 2016-ம் ஆண்டிலிருந்து செயல்பட்டு வருகிறது. கோழிப்பண்ணையை சுத்தமான முறையிலும், சுகாதாரமாகவும், தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரிய விதிமுறைகளை பின்பற்றியும், கால்நடை பராமரிப்புறுறை அறிவுறுத்தலின்படியும் உரிய அனுமதி பெற்று மேற்படி கோழிப்பண்ணைகளை இயக்கி வருகிறோம்.

மேற்படி நிறுவனம் விவசாயம் சார்ந்த உபதொழிலாக இயங்கி வருகிறது. Central Pollution Control Board - Delhi 2022-ஆம் ஆண்டு ஜனவரி மாதம் பிறப்பித்த Guidelines Para -7 Siting Criteria -வில் 01.01.2023-ற்க்கு பின்னர் அமைக்கப்படும் கோழிப்பண்ணைகள் முடிந்தவரை குடியிருப்பு பகுதிக்கு 500 மீட்டர் தள்ளி அமைக்க வேண்டுமென அறிவுறுத்தப்பட்டுள்ளது. மேற்படி அறிவுறுத்தல் எங்களது நந்து பிரீடிங் பார்மிற்கு பொருந்தாது ஏனென்றால், மேற்படி கோழிப்பண்ணை 01.01.2023-ற்க்கு பின் ஆரம்பித்ததல்ல.

மேலும் Central Pollution Control Board விதிமுறைகளை இந்திய உச்ச நீதிமன்றம் 28.04.2023 அன்று C.A.No (s) 2480/2023 வழக்கில் தடை விதித்துள்ளது. மேலும் திரு.துரைசாமி என்பவர் தேசிய பசுமை தீர்ப்பாயத்தில் தாக்கல் செய்த O.A.No.70/2022(SZ) வழக்கில் 17.5.2023 அன்று பிறப்பித்த உத்தரவிலும் ஊர்ஜிதம் செய்யப்பட்டுள்ளது.

திரு.சுந்தரசாமி என்பவர் திருப்பூர் மாவட்ட ஆட்சியர் குறைதீர்க்கும் நாள் கூட்டத்தில் 05.9.2022 அன்று கொடுத்த விண்ணப்பத்தின் பேரில் 03.1.2023 அன்று ந.க.22789/2022/ஈ2-ல் குடியிருப்பு பகுதியிலிருந்து 250 மீட்டருக்கும் குறைவான தூரத்தில் உள்ள கொட்டகைகளில் கோழிப்பண்ணை இயக்க நடவடிக்கைகளை மேற்கொள்ளக் கூடாது எனவும், இதர நிபந்தனைகள் கண்டு ஆணை

பிறப்பிக்கப்பட்டுள்ளது. National Green Tribunal வழிகாட்டுதல்கள்படியான மேற்படி நபந்தனை நந்து பிரீடிங் பார்மிற்கு பொருந்தாது.

மேலும் மேற்படி 03.01.2023 தேதிய உத்தரவின் பேரில் நந்து பிரீடிங் பார்ம் மாண்பமை சென்னை உயர்நீதிமன்றத்தில் தாக்கல் செய்த ரிட் மனு W.P.No.8980/2023-ல் 24.03.2023 அன்று தடையுத்தரவும் பிறப்பிக்கப்பட்டுள்ளது. மேலும் திரு.தெய்வசிகாமணி என்பவர் மாண்பமை சென்னை உயர்நீதிமன்றத்தில் தாக்கல் செய்த ரிட் மனு W.P.No.12504/2023-ல் மாவட்ட ஆட்சியருக்கு 30.3.2023 அன்று கொடுத்த விண்ணப்பத்தை பொறுத்து ஒரு மாதத்திற்குள் ஆணை பிறப்பிக்கும்படி உத்தரவு பிறப்பித்து ரிட் மனு முடிக்கப்பட்டுள்ளது. மேற்படி ரிட் மனுவில் நந்து பிரீடிங் பார்ம் நடத்தக் கூடாதென எவ்வித தடையாணையும் இல்லை. நந்து பிரீடிங் பார்ம் Pollution Control Board -ல் 1.10.2021 பெற்ற அனுமதியில் "Green Category" என துலக்கப்பட்டுள்ளது. ஆகவே நந்து பிரீடிங் பார்ம் தொடர்ந்து Pollution Control Board பிறப்பித்துள்ள அனுமதி உத்தரவின்படி கோழிப்பண்ணை நடத்த எவ்வித தடையுமில்லை.

மேலும், எங்களது கோழிப்பண்ணையில் கோழி கழிவுகளால் ஈக்கள் மற்றும் தூர்நாற்றம் எழாமல் இருக்க கால்நடை பராமரிப்புத் துறையால் அங்கீகரிக்கப்பட்ட கிருமிநாசினிகளை தெளித்தும், ஈக்கள் முட்டைகள் உற்பத்தியாகாத வகையில் பிளிச்சீவ் பவுடர், கல் சுண்ணாம்பு மற்றும் FAX, DANTOTSU, MILTHION ஆகிய மருந்துகளை கொண்டு ஈக்கள் உற்பத்தியாகும் இடங்களில் உபயோகித்து வருகிறோம் கோழியின் எச்சங்கள், அவ்வப்போது அப்புறப்படுத்தப்பட்டு சுத்தமாகவும், கோழிப்பண்ணையை சுற்றி பசுமை வளையம் மற்றும் நிழல் வளையம் அமைத்தும் செயல்பட்டு வருகிறது. எங்களது கோழிப்பண்ணையில் இறந்த கோழிகளை மத்திய மாசு கட்டுப்பாடு வாரியத்தின் வழிகாட்டு முறைகளை பின்பற்றி அறிவியல் முறைப்படி பாதுகாப்பாக அப்புறப்படுத்த Mortality Pit அமைக்கப்பட்டுள்ளது.

மாசு கட்டுப்பாடு வாரியம் வகுத்துள்ள நடைமுறைகளின்படி நந்து பிரீடிங் பார்ம் யூனிட்-1-ற்கு 31.3.2029 வரையும், பிரீடிங் பார்ம் யூனிட்-2-ற்கு 31.3.2026 வரை அனைத்து அனுமதிகளையும் பெற்று நல்முறையில் இயங்கி வரும் எங்களது நந்து பிரீடிங் பார்மில் திரு.தெய்வசிகாமணி என்பவர் சின்னக்காம்பாளையத்தை சேர்ந்த ஒருசில நபர்களுடன் சேர்ந்து பணம் பெருந்தொகையாக பெற வேண்டும் என்ற எண்ணத்தில், கடந்த 13.6.2023 அன்று சிலரை அழைத்து வந்து பிரச்சனை செய்தார்கள்.

இவர்கள் பிரச்சனை செய்ததின் அடிப்படையில் வட்டாட்சியர் 13.6.2023 அன்று எங்களையும், திரு.தெய்வசிகாமணி மற்றும் சிலரை அழைத்து விசாரணை நடத்தினார். இதில் நாங்கள் W.P.No.8980/2023-ல் மாண்புமிகு உயர்நீதிமன்றத்தில் பெற்ற

இடைக்கால உத்தரவை வழங்கிய போது அந்த உத்தரவு எனக்கு புரியவில்லை என்றும், முதலில் W.P.No.12504/2023 அந்த உத்தரவை அமல்படுத்தும் வரையில் புதிதாக கோழி குஞ்சுகளை வளர்க்காமல் ஏற்கனவே இருக்கும் கோழிகுஞ்சுகளை வளர்த்து பராமரிக்கலாம் என்றும் உத்தரவில் கூறிவிட்டு அன்று இறக்கிய 1500 கோழிக்குஞ்சுகளை வேறு இடத்திற்கு கொண்டு செல்லுமாறு வாய்மொழியாக உத்தரவிடப்பட்டது உகந்ததல்ல.

ஆகவே நாங்கள் மாண்புமிகு உயர்நீதிமன்றத்தில் பெற்ற உத்தரவின் அடிப்படையில் எங்களது நந்து பிரீடிங் பார்ட் நல்ல முறையில் நடத்துவதற்கும் மேலும் மேற்கண்ட பணம் பறிக்கும் நோக்குடன் செயல்படுபவர்களிடமிருந்து எங்களையும், எங்களை போன்று தொழில் செய்பவர்களை காப்பாற்றும்மற்றும், எங்களுடைய உயிருக்கும், உடமைக்கும் தகுந்த பாதுகாப்பு அளிக்குமாறு தனது வாக்குமூலத்தில் தெரிவித்துள்ளார்.

11) இந்நேரத்தில் மனுதாரர் மற்றும் எதிர் மனுதாரர் விசாரணையின் போது அளித்த வாக்குமூலங்கள் மற்றும் ஆவணங்கள், தாராபுரம் வருவாய் கோட்டாட்சியர், திருப்பூர் கால்நடை பராமரிப்புத்துறை, மண்டல இணை இயக்குநர், மாவட்ட சுற்றுச்சூழல் பொறியாளர் திருப்பூர் தெற்கு மற்றும் பல்லடம், மின்சார வாரியம், கண்காணிப்பு பொறியாளர் ஆகியோரால் அளித்த அறிக்கை மற்றும் தொடர்புடைய விதிகள் ஆகியவை கவனமுடன் பரிசீலனை செய்யப்பட்டது.

12) திருப்பூர் மாவட்டம், தாராபுரம் வட்டம், சின்னக்காம்பாளையம் பேரூராட்சி எல்லைக்குட்பட்ட வார்டு எண்.6-ல் செயல்பட்டு வரும் நந்து பிரீடிங் பார்ட் என்ற தனியார் கோழிப்பண்ணை நிறுவனமானது தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம் மற்றும் கால்நடை பராமரிப்புத்துறை ஆகியவற்றின் வழிகாட்டுதலின்படி உரிய வழிமுறைகளை பின்பற்றி பொதுமக்களுக்கு இடையூறு ஏற்படா வண்ணம் கீழ்க்கண்ட நிபந்தனைக்களுக்குட்பட்டு கோழிப்பண்ணைகள் இயங்க இதுன் மூலம் உத்தரவிடப்படுகிறது.

1. தி/ள்.நந்து பிரீடிங் பார்ட் கோழிப்பண்ணையில் கோழி கழிவுகளால் ஈக்கள் மற்றும் தூர்நாற்றம் எழாமல் இருக்க கால்நடை பராமரிப்புத் துறையால் அங்கீகரிக்கப்பட்ட அங்கக (Organic) நுண்ணுயிர் மருந்துகள் மற்றும் சுற்றுச்சூழலுக்கு உகந்த பூச்சிக் கொல்லி மருந்துகளை பயன்படுத்தியும், கோழியின் எச்சங்கள், குறிப்பிட்ட கால இடைவெளியில் உடனுக்குடன் அப்புறப்படுத்தப்பட்டு சுத்தமாகவும், சுகாதாரமாகவும் வைத்திருக்க வேண்டும்.

899

61

2. மேலும் இந்த கோழிப்பண்ணையிலிருந்து கோழியின் இறகுகள் (அ) பொங்குகள் வெளியே பறக்காதவாறு கோழிப்பண்ணையை சுற்றிலும் பசுமை வளையம் மற்றும் நிழல் வளையம் அமைத்து கோழிப்பண்ணையை இயக்க வேண்டும்.
3. இறந்த கோழிகளை மத்திய மாசு கட்டுப்பாடு வாரியத்தின் வழிகாட்டு முறைகளை பின்பற்றி அறிவியல் முறைப்படி பாதுகாப்பாக அப்பறப்படுத்த Mortality Pit அமைத்தும், இறந்த கோழிகள் மற்றும் கோழிக்கழிவுகளை கொண்டு உரம் தயாரிக்கும் செயல்பாடுகள் போன்றவை குடியிருப்பு பகுதிக்கு அருகில் மேற்கொள்ள கூடாது.
4. மேற்படி நிபந்தனைகளை பின்பற்றி இயக்க தவறும் பட்சத்தில், கோழிப்பண்ணைகளுக்கு வழங்கப்பட்ட அனுமதியினை ரத்து செய்யப்படும் என இதன் மூலம் தெரிவிக்கப்படுகிறது.

13) மேலும் திருப்பூர் தெற்கு, தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம் மாவட்ட சுற்றுச்சூழல் பொறியாளர் மற்றும் திருப்பூர், கால்நடை பராமரிப்புத்துறை மண்டல இணை இயக்குநர் ஆகியோர் மேற்கண்ட நிபந்தனைகளுக்குட்பட்டு கோழிப்பண்ணைகள் இயக்கப்படுவதை அவ்வப்போது கள ஆய்வு மேற்கொண்டு கண்காணித்திட அறிவுறுத்தப்படுகிறது.

ஓம்/-தா.கிறிஸ்துராஜ்,  
மாவட்ட ஆட்சித்தலைவர்,  
திருப்பூர்.

பெறுநர்:

1. திரு.S. தெய்வசிகாமணி  
த/பெ.சுப்பைய கவுண்டர்,  
செட்டி தோட்டம், பஞ்சப்பட்டி,  
சின்னக்காம்பாளையம் பேரூராட்சி,  
தாராபுரம் வட்டம்,  
திருப்பூர் மாவட்டம்.
2. திரு.பா.பிரதீப்குமார் மற்றும்  
திருமதி.ஸ்ரீவித்யா,  
நந்து பிரீடிங் பாரம்  
வார்டு எண்.6,  
சின்னக்காம்பாளையம் பேரூராட்சி,  
தாராபுரம் வட்டம்,  
திருப்பூர் மாவட்டம்.

பதிவு அஞ்சல் ஒப்புக்கையுடன்

பதிவு அஞ்சல் ஒப்புக்கையுடன்

3. மண்டல இணை இயக்குநர்,  
கால்நடை பராமரிப்புத்துறை,  
திருப்பூர் மாவட்டம்.
4. வருவாய் கோட்டாட்சியர்,  
தாராபுரம்.

100  
62  
5. மாவட்ட சுற்றுச்சூழல் பொறியாளர்,  
தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம்,  
திருப்பூர் தெற்கு.  
திருப்பூர் மாவட்டம்.

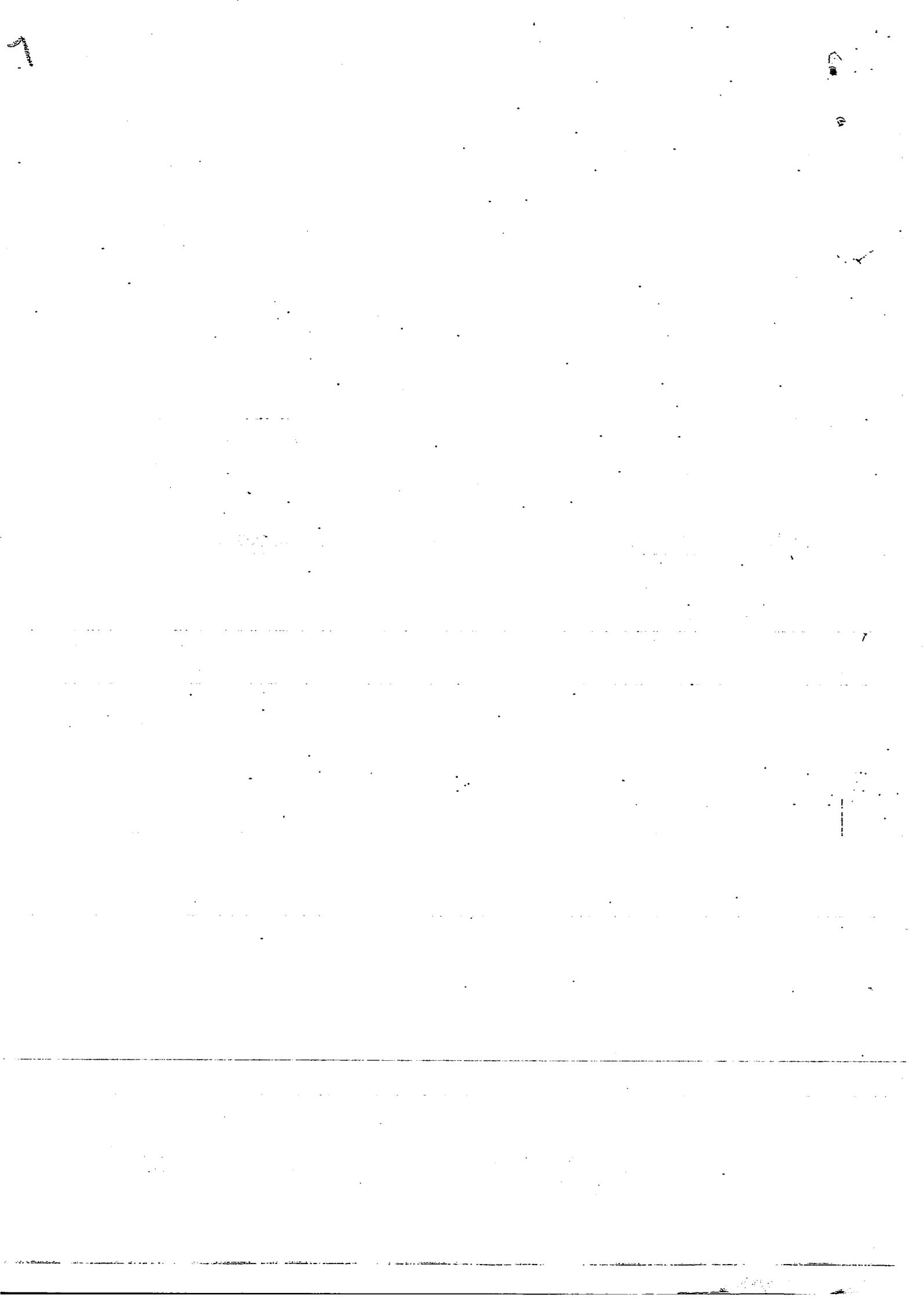
நகல்:

1. வட்டாட்சியர், தாராபுரம்.
2. செயல்அலுவலர்,  
சின்னக்காம்பாளையம் பேரூராட்சி,  
தாராபுரம் வட்டம்.

//உண்மை நகல்/உத்தரவுப்படி//

மாவட்ட ஆட்சியரின் நேர்முக  
உத்தியோகர் (பொது)  
திருப்பூர்.

24/6/2023



TRANSLATED COPY

**PROCEEDINGS OF THE TIRUPPUR DISTRICT  
COLLECTOR**

**Issued by: Mr. T. Christuraj, I.A.S**

**Na.Ka.22789/2022/E2**

**Date : 24.06.2023**

Sub : Case - Tiruppur District, Dharapuram Taluk, Chinnakampalayam Town Panchayat - Ward No. 6, Nandu Breeding Farm, Poultry Farm - Environmental Health Deterioration, Mr. S. Theivasikamani filed W.P.No.12504/2023- Hon'ble Madras High Court - Judgment received - Order.

Read: 1. Proceedings of the Tiruppur District Collector Na.Ka.22789/2022/E2, dated 03.1.2023

2. Letter from the Zonal Joint Director, Animal Husbandry Department, Tiruppur, No. 108/E/2023 dated 21.02.2023.

3. M/s. Nandhu Breeding Farm owner Mr.P.Pradeepkumar filed W.P.No. 8980/2023 Hon'ble High Court, Madras

4. Letter from the Zonal Joint Director, Animal Husbandry Department, Tiruppur, Na.Ka.No. 108/E/2023 dated 14.06.2023.

5. Hon. Madras High Court W.P.No. 8980/2023  
Judgment dated 24.3.2023.

6. Hon'ble Madras High Court W.P.No. 12504/2023  
Judgment Date 25.4.2023.

7. Petition of Mr. S. Theivasikamani dated 14.6.2023

8. Petition of Mr. P. Pradeepkumar dated 14.6.2023.

9. Darapuram Revenue Tahsildar letter  
Na.Ka.3723/2022/E, dated 17.06.2023.

10. This office Letter and Summon Inquiry No.  
Na.Ka.22789/2022/E2 dated 20.06.2023

11. Letter from the Zonal Joint Director, Animal  
Husbandry Department, Tiruppur, Na.Ka.No. 108/  
E/2023 dated 22.06.2023.

12. Tiruppur South, Tamil Nadu Pollution Control  
Board, District Environmental Engineer Letter No.  
01952/Case/PCB/TNPCB /Thiruppur(South)/ 2023  
Date 21.06.2023.

13. Palladam Electricity Distribution Circle,  
Superintending Engineer(Inc) Lr.No.SE/PEDC/  
PLDM/AEE/DEV/F.Court Case/ D.No./2023 dt.  
23.06.2023

14. Statement of Mr. S. Theivasikamani dated 23.6.2023.

15. Statement of Mr. B. Pradeep Kumar, Partner of Nandu Breeding Farm Poultry Farm, dated 23.6.2023.

**ORDER:**

The District Collector has issued an order in accordance with the procedures set out in Ref 1 and the Zonal Joint Director of Animal Husbandry, Tirupur, in accordance with the procedures set out in Ref 2, in relation to the petition received seeking action against the order of the Hon'ble Madras High Court in W.P.No.21005/2022 regarding the environmental and health damage caused by the private poultry farm called Nandu Breeding Farm operating in Ward No.6, Dharapuram Taluk, Chinnakampalayam Town Panchayat, Tirupur District.

2) Against the above orders, Mr. P. Pradeepkumar, the owner of M/s. Nandu Breeding Farm as seen in Ref 3 filed W.P.No.8980/2023 before the Hon'ble Madras High Court. In this regard, a detailed report containing the details of the counter affidavit and file in relation to Hon'ble Madras High Court W.P.No.8980/2023 was submitted to the Hon'ble Madras High Court Public Prosecutor in person on 30.5.2023 and was submitted for approval, as stated in the letter of the Zonal Joint Director of Animal Husbandry, as seen in Ref 4.

3) The Hon'ble Madras High Court has issued an interim order on 24.03.2023 in W.P.No. 8980/2023, in which,

“Considering the prima facie case has been made out by the petitioner there shall be an order of interim stay for a period of two weeks:

\* Notice to the third respondents alone is returnable in two weeks.

\* Post the matter after weeks for filing counter.

4) In this in Ref 6, the judgment of the case filed by Mr.S. Theivasikamani before the Hon'ble Madras High Court W.P.No.12504/2023 was received from the Revenue Commissioner, Dharapuram, Zonal Joint Director, Animal Husbandry, Tiruppur, Tamil Nadu Pollution Control Board, District Environmental Engineer and Palladam, Tamil Nadu Power Generation and Distribution, Environmental Engineer as per the judgment dated 25.04.2023.

5) In the report of the Dharapuram Revenue Commissioner, as seen in Ref 9, when the opinion of the Tiruppur District Court Government Advocate was sought, he gave a legal opinion in his letter that the guidelines are applicable only to poultry farms set up after 01.01.2023 and that a report can be obtained from the Zonal Director of Animal Husbandry Department regarding the procedures to be followed for 01.01.2023 poultry farms in the previously set meeting, and that the Tamil Nadu Pollution Control Board has given approval to Nanthu Breeding Farm Company as per the below.

Unit	Running Period	Order NO.
I	31.03.2029	2308150132085 dt 25.01.2023.
II	31.03.2026	2205244702339 dt 25.04.2022.

Further, Mr. S. Theivasikamani has stated in his statement that the court order issued on 25.04.2023 by the Hon'ble High Court Judgment No. 12504/2023 has also directed to obtain the report of the Tamil Nadu Pollution Control Board. Therefore, on the request of the owner of Nandu Breeding Farm seeking to cancel the orders issued by the District Collector and the Joint Director of Animal Husbandry Department, and on the request of Mr. S. Theivasikamani, the Pollution Control Board and the Animal Husbandry Department may obtain the report and issue appropriate orders based on it.

6) In the letter from the Zonal Joint Director of Animal Husbandry Department in Ref 11, Nandu Breeding Farm operating in Ward No. 6 under Chinnakampalayam Panchayat limits, Dharapuram Taluk, Tiruppur District (M/S.Nandhu Breeding Farm) the investigation report regarding the poultry farm operation is as follows :-

- An inspection of Nandu Breeding Poultry Farm was carried out on 22.06.2023.

- Nandu Breeding Poultry Farm has been operating since 2017.
- Unit 1 has 9 chicken coops with chickens in 6 sheds.
- In Unit 2, construction of 3 sheds out of 7 poultry sheds has been completed, while construction of the remaining 4 sheds is underway.
- The above farm is located 1.50 km from the residential area. The farm is maintained hygienically and according to scientific principles.
- The above farm has received permission from the Pollution Control Board.
- As per Case No. 2480/2023, the Central Pollution Control Board's Environmental Guidelines for Poultry Farms are applicable only to new farms to be set up after 01.01.2023.
- For poultry farms built before 01.01.2023, Inspection is being carried out as per Government Order No. 122, Animal Husbandry, Dairying and Fisheries Department, dated 30.09.2009.
- The Nandu Breeding Poultry Farm is located approximately 1.50 km from the residential area of Chinnakampalayam, and since all the houses within 50 m around the farm are considered to be houses built on agricultural land, it is recommended that the farm continue to operate, he said in his report.

7) In the letter from the District Environmental Engineer of Tiruppur South, Tamil Nadu Pollution Control Board, TNPC Board, as seen in Ref 12, in this regard, a private poultry farming operation called Nandu Breeding Farm is operating in Ward No. 6 under Chinnakampalayam Panchayat limits, Dharapuram Taluk, Tiruppur District a site inspection was conducted by the Assistant Engineer Tiruppur South, and the Pollution Control Board, Tamil Nadu on 21.06.2023,

A) M/s. Nandu Breeding Farm Unit-1

1. The Tamil Nadu Pollution Control Board has issued a sanction to the poultry farm located at M/s. Nandu Breeding Farm, Plot No. 138/2A and 139/1A, Chinnakampalayam Village, Dharapuram Taluk, Tiruppur District, vide this office order dated 01.10.2021, for the production of 2,80,51,920 chicken eggs per year, valid up to 31.3.2029, prior to the implementation of the revised guidelines of the Central Pollution Control Board.

2. It was learned that 6 roofs were erected in this poultry farm in Survey No. 138/2A, of which only 3 roofs were operational, and 3 roofs were erected in Survey No. 139/1A, of which only 2 roofs were operational.

3. It was learned that organic pesticides approved by the Animal Husbandry Department have been sprayed to control flies and odors from chicken waste in the poultry farm.

4. It was noted that although the chicken waste is disposed of at regular intervals, it had not been disposed of for only a couple of days during the inspection.

5. It was also learned that a green belt and a shade belt were established around this poultry farm,

6. Furthermore, the dead chickens have been disposed of safely and scientifically following the guidelines of the Central Pollution Control Board and a Mortality Pit has been set up.

7. This poultry farm was established and operated before the Central Pollution Control Board's revised guidelines dated January 2022 came into effect and the Central Pollution Control Board's guidelines dated 16.03.2023 as amended by the Tamil Nadu Pollution Control Board Circular were partially implemented applicable only to poultry farms established after January 2022.

8. Furthermore, it is stated that the approval for this poultry farm was granted even before the revised guidelines of the Central Pollution Control Board (January 2022) came into effect,

B) M/s. Nandu Breeding Farm Unit-II

1. It is hereby notified that the Tamil Nadu Pollution Control Board has issued a circular dated 25.04.2022 to the poultry farm of Nandhu Breeding Farm Unit-II, S.No.102/1, 102/2, 104/1 and 104/2, Chinnakampalayam Village, Dharapuram Taluk, Tiruppur District, to operate the poultry farm at the rate of 1,86,91,920 chicken eggs per year, valid up to 31.3.2026, in accordance with the guidelines amended in January 2022 by the Central Pollution Control Board, vide this office order dated 25.04.2022.

2. It was learned that 3 out of the 7 roofs in this poultry farm have been completely installed and construction work is underway on 4 roofs,

9. It was also learned that a green belt and a shade belt had been established around this poultry farm,

3. This poultry farm was established and operational before the Central Pollution Control Board's revised guidelines set out in January 2022 came into effect, and as per the Tamil Nadu Pollution Control Board circular dated 16.03.2023, the revised guidelines of the Central Pollution Control Board are applicable only to poultry farms being set up (poultry farms set up after January 2022), and this poultry farm was established before the revised guidelines set out in January 2022 of the Central Pollution Control Board.

Furthermore, since poultry farming is considered an agricultural activity, the establishment of a poultry farm on agricultural land and its construction, poultry farming and other related industries are subject to the same regulations to set up and no permission is required as mentioned in the Housing and Urban Development Department's letter No. 9985/UD4(3)/2018-3 dated 26.2.2019 through sub-section

(e) sub-division (13) section 2 of the Tamil Nadu Town and Country Planning Act 1971.

8) Palladam, Power Distribution Circle, Monitoring Engineer mentioned in reference 13, The Industrial Service Connection No.366-008-1128, with a sanctioned load of 109KW has been effected on 20.03.2017, by following TNERC rules and regulations in Chinnaputhur section of Dharapuram division. Till now there is no court direction or TNPCB intimation has been received for disconnecting the service connection, and the service connection is in live status. This has been informed in his report.

9) In this case, on 23.06.2023, the District Collector conducted an inquiry with the petitioner, Mr. S. Deivasigamani, and the partner of M/s. Nandu Breeding Farm, Mr. P. Pradeepkumar, and they gave the following statements:

STATEMENT OF MR. S. DEVASIGAMANI AS SEEN IN

STATEMENT 14

The Nandhu Breeding Farm poultry farm operating in Ward No. 6, Chinnakkampalayam Town Panchayat, Dharapuram Taluk

(Chinnakkampalayam Village, 102, 104, 138, 139 are survey numbers, which have sub-divisions) is functioning without proper permission and without hygiene. Due to the said poultry farm, flies are multiplying throughout the area causing disease infection. Due to chicken feathers flying in the air and spreading to nearby agricultural lands and livestock grazing with fodder, the livestock is dying. Many people have died due to respiratory problems caused by the stench spreading up to 1 kilometer. Children eat food with flies. This causes vomiting and fever and they have to go to hospitals for treatment. Since there is a stream nearby, chicken feathers, excreta, and flies are washed away by water when it rains. We are using the water from the nearby agricultural wells for drinking water for 57 houses. Well water is getting polluted. No permission was obtained from the Town Panchayat to set up the poultry farm. No tax is paid to the Town Panchayat. More than 5000 mother poultry farms are commercial in nature as per Tamil Nadu Animal Husbandry causing problems. Sundarasamy has already provided many documents during the Chennai writ petition inquiry. The case of the said Sundarasamy is pending. Therefore, he has stated in his statement that my case should not be allowed to raise chickens in the said poultry farm until Sundarasamy's case is concluded.

10) Statement of Thiru. P. Pradeepkumar, partner of Nandu Breeding Farm poultry farm seen in vision 15.

Nandu Breeding Farm poultry farm located at Survey No. 102/2A, 104/1, 104/2, 139/15, 138/26, 104/12,

104/20,  
104/24, Unit poultry farms running in Ward No. 6, Chinnakkampalayam Town Panchayat, Dharapuram Taluk, Tiruppur District, has been operating since 2016. We are operating the said poultry farms cleanly, hygienically, following the rules and regulations of the Tamil Nadu Pollution Control Board, and with due permission as per the instructions of the Animal Husbandry Department.

The said company is operating as a subsidiary occupation related to agriculture. In the Guidelines Para -7 Siting Criteria issued by the Central Pollution Control Board - Delhi in January 2022, it has been instructed that poultry farms to be set up after 01.01.2023 should be located as far as possible 500 meters away from residential areas. The above instruction does not apply to our Nandu Breeding Farm because the said poultry farm was not started after 01.01.2023.

Furthermore, the Central Pollution Control Board regulations have been stayed by the Supreme Court of India on 28.04.2023 in the case C.A.No(s) 2480/2023. This has also been confirmed in the order passed on 17.5.2023 in the case O.A.No.70/2022(SZ) filed by Mr. Duraisamy in the National Green Tribunal.

Based on the application submitted by Mr. Sundarasamy on 05.9.2022 at the Tiruppur District Collector's Grievance Day meeting, an order was issued on 03.1.2023 bearing reference Na.Ka.22789/2022/E2 stating that poultry farming activities should not be carried out in sheds located less than 250 meters from a residential area, along with other conditions the

director has provided information. Also, if it is a wet land (nanjai nilam), the permission of the District Collector must be obtained for other uses, and if it is a dry land (punjai nilam), the permission of the Joint Director of Agriculture must be obtained, as per Government Order No. 79/2017. No such permission was obtained. Also, all the houses there were provided with 'patta' (land deed) considering them as residential plots and 'natham' (village site) as per the order of Government Order (1D) No. 103 Revenue Department dated 01.03.2007. All these are considered as approved house plots. No permission was obtained when setting up the farm. No pollution control board permission was obtained during the joint action held in the presence of the Dharapuram Tahsildar on 09.04.2021. Only after that did he apply for permission. In this regard, the public had already submitted a petition to the Pollution Control Board, but the permission was obtained without considering it. On 07.04.2021, the Chinnakkampalayam Village Administrative Officer, following a public complaint, conducted an on-site inquiry and inspection, and issued a certificate stating that dead chickens were lying in the open and that there was no sanitation, and recommended the same to the Pollution Control Board. They have caused loss to the Tamil Nadu Electricity Board. In the information provided to me by the Electricity Board on 05.11.2022, in serial number 6, after the said problem, 30 house tax receipts were issued in Chinnakkampalayam Town Panchayat, the proof of which I have attached. A few days ago, on 13.06.2023, the farmer suddenly released chicks into the farm at 7 am without any permission. Following this, we informed the

Dharapuram Tahsildar and police officials, and the Inspector of Police, Tahsildar, Village Administrative Officer, Alangiyam Revenue Inspector who came to the spot, held a joint meeting that evening and ordered the removal of the chickens.

Following that, all the chicks were removed that same day. On 15.6.2023, the owner of the farm brought some people from Govindapuram and Chinnaputhur villages and took only one person named Eswaramoorthy, a relative of the manager Yuvraj who lives near the farm, and made it appear as if the public of Chinnakkampalayam had submitted a petition, and submitted a petition to the Dharapuram Revenue Divisional Officer saying the farm was needed, which was unnecessary.

Furthermore one Mr.Kandasamy has addressed a petition to the District Collector, Thiruppur on a grievance day meeting held on 05.09.2022 based on the petition submitted on 03.01.2023 the district collector vide Proceedings in Na.Ka.22789/2022/E2 directed that no operations of any poultry farms within 250 mtrs or less than 250 meters and to follow other conditions as imposed and directed by the National Green Tribunal guidelines is not applicable to Nandu Breeding Farm.

That apart, as per the order dated 03/01/2023 passed by the National Green Tribunal, in the Writ Petition W.P. No.8980/2023 filed by Nandu Breeding Farm before the Hon'ble High Court, Madras an Interim Stay was also granted on 24/03/2023. Similarly, the Writ Petition W.P. No. 12504/2023 filed by one Mrs. Deivasigamani was also disposed of directing the District Collector to dispose of the application dated 30/03/2023 within one month. In the said writ petition,

there is no specific stay order that Nandu Breeding Farm should not be functioned. It is found that in the permission letter dated 01/10/2021 obtained by the Nandu Breeding Farm from Pollution Control Board, it is mentioned as "Green Category". Hence as per the NOC letter issued by the Pollution Control Board, there is no objection in running of the Poultry Farm by the Nandu Breeding Farm.

Furthermore, to prevent flies and foul odour from chicken waste in the poultry farm, they spray disinfectants approved by the Animal Husbandry Department and to prevent fly eggs from being produced, they use bleaching powder, rock chalk and FAX DANTOTSU and MILTHION in places where flies are produced. Chicken waste is periodically removed and cleaned and a green belt shade belt are established around the poultry farm. A mortality pit has been set up in the poultry farm to safely dispose a dead chickens in a scientific manner following the guidelines of the Central Pollution Control Board.

In accordance with the procedures laid down by the Pollution Control Board, Nandu Breeding Farm Unit-1 has obtained all the permits till 31/03/2029 and Breeding Farm Unit-2 till 31/03/2026 and is operating smoothly. On 13/06/2023, Mr. Deivasigamani along with few people from Chinnakampalayam brought some people and created trouble in the Nandu Breeding Farm intending to extort huge money. Based on the trouble they caused, the Tahsildar summoned us, Mr. Deivasigamani and others on 13/06/2023 and conducted an enquiry. During enquiry when the stay order obtained in W.P. No.8980/2023 issued by Hon'ble High Court,

Madras was submitted, the Tahsildar refused to implement the same stating that he could not understand the order and further stated that until the order passed in W.P. No.12504/2023 is implemented no new chickens should be grown in the poultry but can maintain the already purchased chickens in his order on one hand and on the other hand he had verbally directed to remove 1500 chickens from that place and directed to grow it from some other place, which is not sustainable.

Therefore, in his evidence, he prayed to protect them to run Nandu Breeding Farm in a proper manner and protect them from the people who are attempting to extort money from them and those working in the same industry and provide appropriate protection to their lives and property based on the order they obtained from Hon'ble High Court.

In this personal hearing, the oral and documentary evidences submitted by Petitioner and the Respondent during enquiry and the Reports and connected rules submitted by the Revenue Divisional Officer, Dharapuram, the Regional Joint Director, Animal Husbandry, Tiruppur, the District Environmental Engineer, Tiruppur South and the Superintending Engineer, TNEB, Palladam have been thoroughly considered.

It is hereby directed that Nandu Breeding Farm, a private poultry farm operating in Ward No.6, Chinnakampalayam Panchayat, Dharapuram Taluk, Tiruppur District to operate the poultry farm subject to the following conditions in accordance with the guidelines issued by the Tamil Nadu

Pollution Control Board and the Animal Husbandry Department so as not to cause any inconvenience to the public:

To prevent flies and foul odour from chicken waste in the poultry farm, organic antibiotics and environmentally friendly pesticides approved by the Animal Husbandry Department should be used, and specified chicken waste should be promptly disposed of at intervals and kept clean and hygienic

Furthermore, the poultry farm should be operated with a green ring and a shade ring around it so that the feathers (or) feathers of the chickens do not fly out of the poultry farm.

Mortality pits should be set up to safely dispose of the dead chickens in a scientific manner following the guidelines of the Pollution Control Board. Activities such as composting of dead chickens and chicken waste should not be carried out near the residential areas.

It is hereby notified that the permission granted to the poultry farms will be revoked if they fail to operate in accordance with the above conditions.

Further, the District Environmental Engineer, Tiruppur South, Tamil Nadu Pollution Control Board and the Regional Joint Director, Animal Husbandry, Tiruppur are advised to conduct field inspections from time to time and monitor the operation of poultry farms under the above conditions.

Sd/- T. Christhu Raj,  
District Collector,  
Tiruppur

With Registered Post and Acknowledgement

To

1. Mr. S.Deivasigamani, S/o Subbiah Gounder,  
Chetty Thottam, Panchapatti,  
Chinnakampalayam Town Panchayat,  
Dharapuram Taluk, Tiruppur District.
2. Mr. B. PradeepKumar & Mrs. Sri Vidya,  
Nandu Breeding Farm, Ward No.6,  
Chinnakampalayam Town Panchayat,  
Dharapuram Taluk, Tiruppur District.
3. Regional Joint Director,  
Animal Husbandry,  
Tiruppur District.
4. Revenue Divisional  
Officer,  
Dharapuram.
5. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Tiruppur South, Tiruppur District.

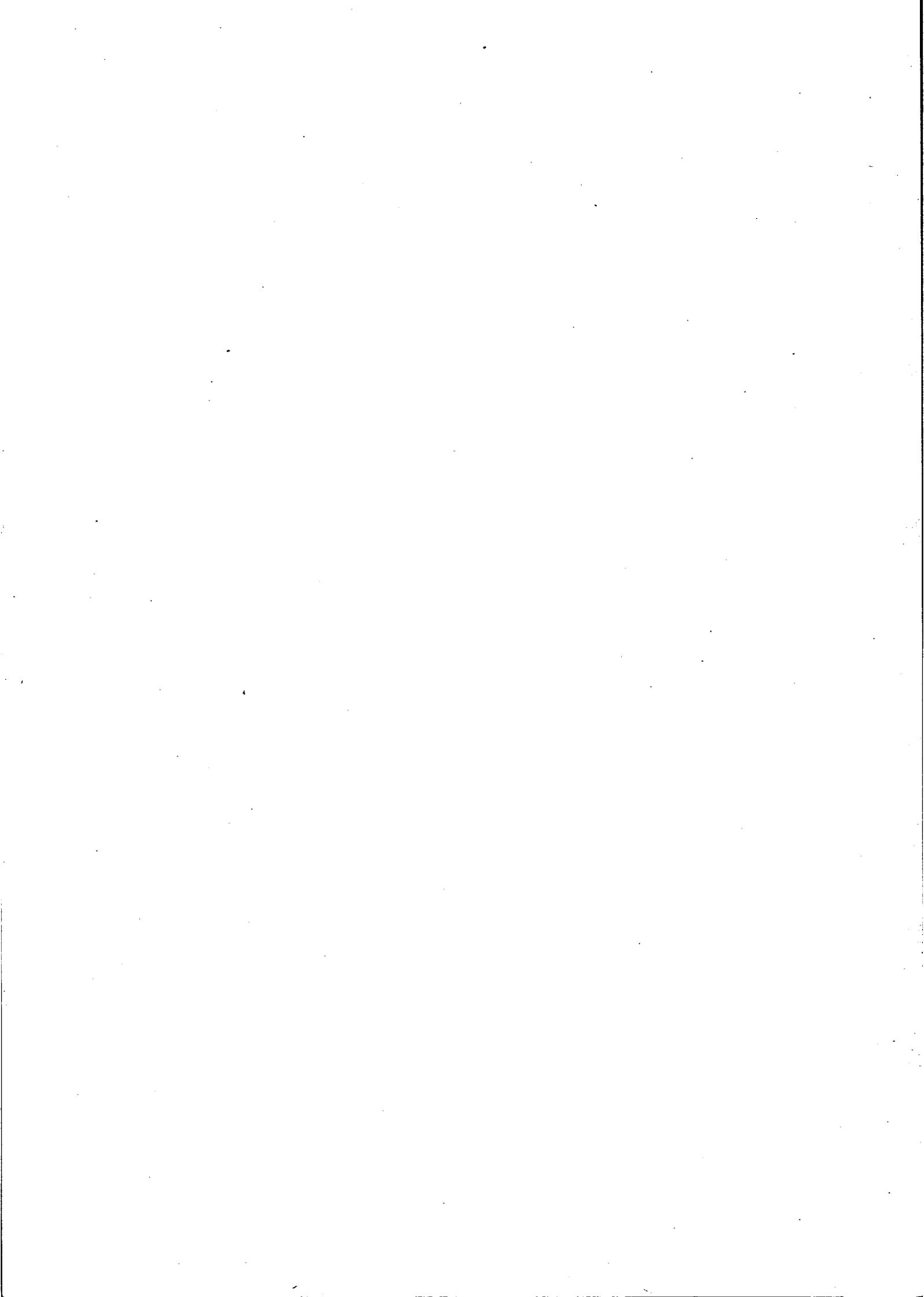
Copy to:

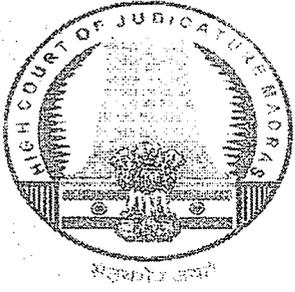
1. The Tahsildar, Dharapuram.
2. Executive Officer,  
Chinnakampalayam Town  
Panchayat, Dharapuram  
Taluk.

//True copy//

//By Order//

Sd/- XXXXXXXXX  
Private Secretary  
of District  
Collector (Gen)  
Tiruppur





WP No. 8980 of 2023



82

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 11-03-2026

WEB COPY

CORAM

**THE HONOURABLE MR JUSTICE KRISHNAN RAMASAMY**

WP No. 8980 of 2023

AND

WMP NO. 21029 OF 2023, WMP NO. 21030 OF 2023, WMP NO. 21031 OF  
2023, WP NO. 21658 OF 2023, WMP NO. 9104 OF 2023, WMP NO. 21027  
OF 2023

**W.P.No.8980 of 2023**

Nandu Breeding Farm Unit,  
Rep., by its partner P. Pradeep Kumar,  
Ward No. 6 Chinnakampalayam,  
Dharapuram Taluk, Tiruppur District.

Petitioner

Vs

1.The District Collector,  
Tiruppur.

2.The Joint Director,  
Animal Husbandry Department,  
Tiruppur.

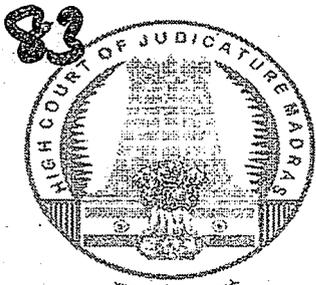
3.S.Sundarasamy,  
S/o Chinnimalai Gounder,  
Chinnathottam, Chinnakampalayam,  
Dharapuram Taluk, Tiruppur District.

Respondent(s)

**W.P.No.21658 of 2023**

S.Deivasigamani,  
S/o.Subbaiah Goudner, Chetti Thottam,  
Panjapatti, Chinnakampalayam,  
Dharapuram, Tiruppur District.

Petitioner



Vs

1. The District Collector,  
WEB COPY Palladam Road, Tiruppur District.

2. The Tahsildar,  
Dharapuram, Tiruppur District.

3. Zonal Deputy Director,  
Animal Husbandry Department,  
Tiruppur District.

4. The Revenue Divisional Officer,  
Dharapuram, Tiruppur District.

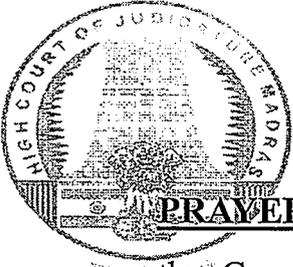
5. District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Tiruppur South, Tiruppur District.

6. P. Pratheepkumar,  
Nandhu Breeding Farm, Ward No.6  
Chinnakampalayam, Dharapuram,  
Tiruppur District.

7. Srividhya  
W/o. Pradeepkumar,  
Nandhu Breeding Farm, Ward No.6,  
Chinnakampalayam, Dharapuram,  
Tiruppur District.

Respondent(s)

**PRAYER in WP No. 8980 of 2023:-** Writ Petition filed under Article 226 of the Constitution of India, praying for an issuance of Writ of Certiorari, calling for the records pertaining to impugned order made in Na.Ka. 22789 / 2022 / E2 dated 3.1.2023 on the file of the 1<sup>st</sup> respondent herein and the consequential order made in Na.Ka. No. 108 / E/ 2023 dated 21.02.2023 on the file of the 2<sup>nd</sup> respondent and quash the same.



84

**PRAYER in WP No. 21658 of 2023:-** Writ Petition filed under Article 226 of the Constitution of India, praying for an issuance of Writ of Certiorarified Mandamus, calling for the records pertaining to impugned order of the 1<sup>st</sup> respondent in Na.Ka. 22789/ 2022/ E2 dated 24.06.2023 and quash the same and issue consequential direction forbearing the 6th and 7th respondent from running the poultry farm S.No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District.

**W.P.No.8980 of 2023**

For Petitioner(s): Mr.V.C.Janarthanam  
For Mr.P.Muthukumarasamy

For Respondent(s): Mrs.S.Anitha  
Special Government Pleader  
For R1 & R2

Mr.P.Saravana Sowmiyan For R3

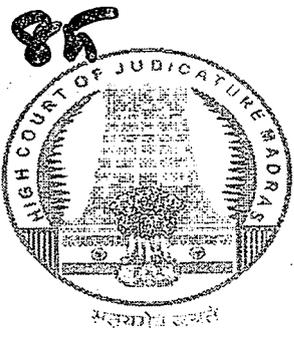
**W.P.No.21658 of 2023**

For Petitioner(s): Mr.M.Vijayan  
For M/s.Karan and Uday

For Respondent(s): Mrs.S.Anitha  
Special Government Pleader  
For R1 to R4

Mr.B.N.Suchindran  
Standing Counsel For R5

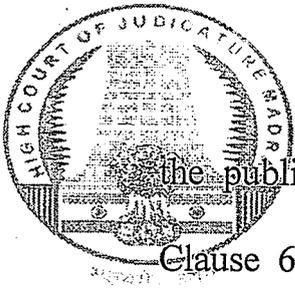
Mr.V.P.Sengottuvel  
Senior Counsel  
For Mr.R.Muthukumarasaamy  
For R6 & R7

**COMMON ORDER****WEB COPY**

W.P.No.8980 of 2023 has been filed by the petitioner challenging the impugned order made in Na.Ka. 22789 / 2022 / E2 dated 3.1.2023 on the file of the 1<sup>st</sup> respondent herein and the consequential order made in Na.Ka. No. 108 / E/ 2023 dated 21.02.2023 on the file of the 2<sup>nd</sup> respondent and quash the same.

W.P.No.21658 of 2023 has been filed challenging the impugned order of the 1<sup>st</sup> respondent in Na.Ka. 22789/ 2022/ E2 dated 24.06.2023 and quash the same and issue consequential direction forbearing the 6th and 7th respondent from running the poultry farm S.No. 102/1, 102/2A, 104/1, 104/2, 139/1A, 104/1B, 104/2, 104/2A, 104/2C, 138, 139 situated at Chinnakkampalayam Village, Dharapuram Taluk, Tiruppur District.

2.Learned counsel for the petitioner in W.P.No.21658 of 2023 would submit that the 1<sup>st</sup> respondent herein has issued an approval permitting the respondents 6 and 7 to run the poultry farm subject to the certain conditions. However, the dust; feathers of birds and the flies from the poultry farm cause allergies and chronic obstructions to the petitioner and also to the villagers, which leads to bacterial and fungal disease. The respondents 6 and 7 have failed to follow certain guidelines to run the said poultry farm which cause disease to



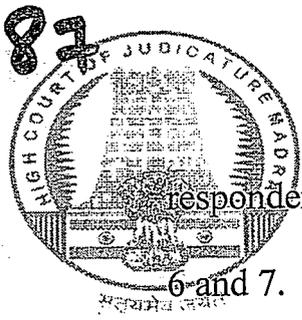
the public residing nearer to the said poultry farm. Therefore, by referring Clause 6.4 of the Environmental Guidelines issued by the Central Pollution

WEB COPY

Control Board (Ministry of Environment, Forest and Climate change, Govt. of India) (Januray 2022), learned counsel for the petitioner requests this Court to direct the respondents 6 and 7 to comply Clause 6.4 of the aforesaid guidelines along with the conditions prescribed by the 1<sup>st</sup> respondent in Paragraph No.12 of the impugned order dated 24.06.2023, which would be sufficient to meet out the case of the petitioner.

3.Mr.V.P.Sengottuvel, learned Senior Counsel for Mr.R.Muthukumarasamy, learned counsel appearing for the respondents 6 and 7 in W.P.No.21658 of 2023 would submit that the respondents 6 and 7 will comply with the conditions prescribed by the 1<sup>st</sup> respondent in paragraph number 12 of the impugned order dated 24.06.2023 and Clause 6.4 of the guidelines issued by Central Pollution Control Board (Ministry of Environment, Forest and Climate change, Govt. of India) (Januray 2022).

4.In reply, learned counsel for the petitioner would submit that since the contesting respondents 6 and 7 are inclined to comply with the conditions imposed by the 1<sup>st</sup> respondent as well as clause 6.4 of the aforesaid guidelines, a time frame may be fixed to comply the same and a direction may be issued to the Pollution Control Board to ensure the compliance of the order of the 1<sup>st</sup>



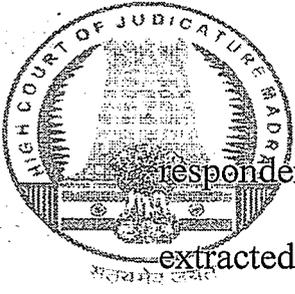
respondent as well as Clause 6.4 of the aforesaid guidelines by the respondents 6 and 7.

WEB COPY

5. Heard both sides and perused the materials available on records.

6. Considering the above submissions made by the respective parties and upon perusal of the records, it is evident that the issue in the present case is with regard to the obstruction faced by the petitioner and other neighbours due to the flies from the poultry farm being run by the respondents 6 and 7. Several photographs have also been produced before this Court to show how the petitioner is affected due to the flies. Apart from the petitioner, the animals are also get affected due to the flies. Therefore, according to the petitioner though the 1<sup>st</sup> respondent has issued certain conditions to run the said poultry farm, the Central Pollution Control Board (Ministry of Environment, Forest and Climate change, Govt. of India) in the month of January 2022, has also issued certain guidelines for running a poultry farm. If Clause 6.4 of the said guidelines is complied with by the respondents 6 and 7 along with the conditions prescribed by the 1<sup>st</sup> respondent, it would suffice to meet out the case of the petitioner.

7. For better appreciation, Clause 6.4 of the guidelines issued by the Central Pollution Control Board (Ministry of Environment, Forest and Climate change, Govt. of India) (Januray 2022) and the condition prescribed by the 1<sup>st</sup>



respondent in paragraph No.12 of the impugned order dated 24.06.2023 are extracted hereunder:-



WEB COPY

## “Environmental Guidelines

### 6.4 Other issues

Control of Flies: Proper treatment and disposal of manure, ventilation of sheds, control of temperature, good sanitation, swift repairs of leaks, avoidance of feed spills, prompt removal of broken eggs and dead birds shall be ensured for control of flies in the poultry farms. The farm should have provisions of wire nettings, traps, fly-repellents, insecticides etc.

Control of Rodents: Methods for the control of rodents may include: i) Exclusion ii) Trapping Glue boards iii) Tracking powder iv) rodent proof doors and windows to eliminate rodents/pest infestation.

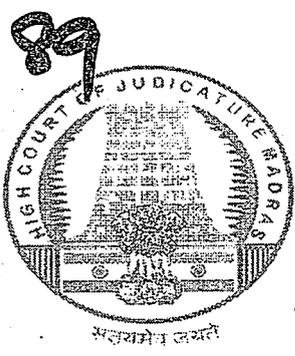
As per Bureau of Indian Standards 1374:2007, on poultry feed specifies that the use of antibiotics should not be mixed with feed or administered for non-therapeutic purposes without prescription for diseased birds.

Regulation for use of antibiotics shall be regulated as per the advisory/directions issued by Department of animal Husbandry, Dairying and Fisheries and Ministry of Health and the Drug Controller General of India.’

“திருப்பூர் மாவட்ட ஆட்சித் தலைவர்தவர்களின் செயல்முறைகள்

12.....,,

1. தி/ள்.நந்து பிரீடிங் பாரம் கோழிப்பண்ணையில் கோழி கழிவுகளால் ஈக்கள் மற்றும் துர்நாற்றம் எழாமல் இருக்க கால்நடை



WEB COPY

WP No. 8980 of 2023



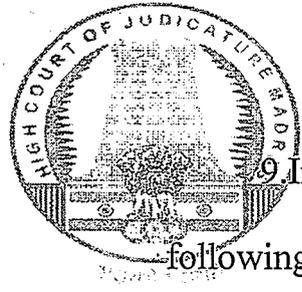
பராமரிப்புத் துறையால் அங்கீகரிக்கப்பட்ட அங்கக (Organic) நுண்ணுயிர் மருந்துகள் மற்றும் சுற்றுச்சூழலுக்கு உகந்த பூச்சிக் கொல்லி மருந்துகளை பயன்படுத்தியும், கோழியின் எச்சங்கள், குறிப்பிட்ட கால இடைவெளியில் உடனுக்குடன் அப்புறப்படுத்தப்பட்டு சுத்தமாகவும், சுகாதாரமாகவும் வைத்திருக்க வேண்டும்.

2. மேலும் இந்த கோழிப்பண்ணையிலிருந்து கோழியின் இறகுகள் (அ) பொங்குகள் வெளியே பறக்காதவாறு கோழிப்பண்ணை சுற்றிலும் பசுமை வளையம் மற்றும் நிழல் வளையம் அமைத் கோழிப்பண்ணையை இயக்க வேண்டும்.

3. இறந்த கோழிகளை மத்திய மாசு கட்டுப்பாடு வாரியத்தில் வழிகாட்டு முறைகளை பின்பற்றி அறிவியல் முறைப்படி பாதுகாப்பாக அப்புறப்படுத்த Mortality Pit அமைத்தும், இறந்த கோழிகள் மற்றும் கோழிக்கழிவுகளை கொண்டு உரம் தயாரிக்கும் செயல்பாடுகள் போன்றவை குடியிருப்பு பகுதிக்கு அருகில் மேற்கொள்ள கூடாது.

4. மேற்படி நிபந்தனைகளை பின்பற்றி இயக்க தவறும் பட்சத்தில் கோழிப்பண்ணைகளுக்கு வழங்கப்பட்ட அனுமதியினை ரத்து செய்யப்படும் என இதன் மூலம் தெரிவிக்கப்படுகிறது.”

8.Now it is in agreement between the parties to comply with the conditions prescribed by the 1<sup>st</sup> respondent in paragraph No.12 of the impugned order dated 24.06.2023 and as well as Clause 6.4 of the Environment Guidelines as extracted above and the respondents 6 and 7 seek two months time to comply the same.



9. In view of the above agreement between the parties, this court pass the following orders:-

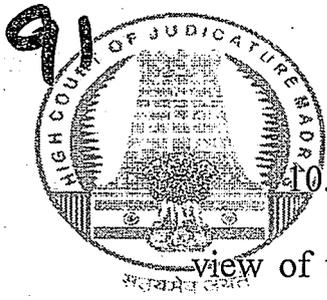
WEB COPY

i) The respondents 6 and 7 are directed to comply with the condition prescribed by the 1<sup>st</sup> respondent in paragraph No.12 of the impugned order dated 24.06.2023 and Clause 6.4 of the Environmental Guidelines issued by the Central Pollution Control Board (Ministry of Environment, Forest and Climate change, Govt. of India) (Januray 2022), on or before 30.04.2026

ii) The 5<sup>th</sup> respondent in W.P.No.21658 of 2023 is directed to ensure that the aforesaid direction of this Court is strictly complied by the respondents 6 and 7 and file a compliance report on or before 02.06.2026.

iii) Since the license granted to run the poultry farm is going to expire on 31.03.2026, the 5<sup>th</sup> respondent in W.P.No.21658 of 2023 shall extent the license period for another two months so as to enable the respondents 6 and 7 to comply with the order of this Court and after ensuring the compliance of the order of this Court further extension shall be considered.

iv) The respondents 5 and 6 is also directed to file their compliance report on 02.06.2026.



10. With the above direction, W.P.No.21658 of 2023 stands disposed of. In view of the order passed by this Court in W.P.No.21658 of 2023, no further

**WEB COPY**

order is required in W.P.No.8980 of 2023 and hence, W.P.No.8980 of 2023 stands closed. No costs. Consequently, connected miscellaneous petitions are closed.

11. Post the matter "For Reporting Compliance" on 02.06.2026.

**11-03-2026**

rst

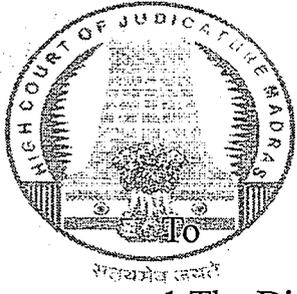
Index: Yes/No

Speaking/Non-speaking order

Internet: Yes

Neutral Citation: Yes/No

**Note:-** Issue Order Copy on 13.03.2026



WP No. 8980 of 2023



WEB COPY  
1. The District Collector,  
Tiruppur.

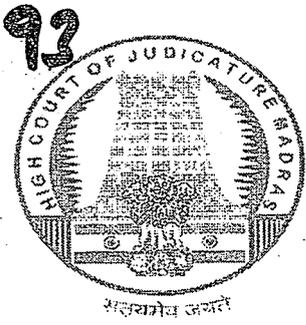
2. The Joint Director,  
Animal Husbandry Department,  
Tiruppur.

3. The Tahsildar,  
Dharapuram, Tiruppur District.

4. Zonal Deputy Director,  
Animal Husbandry Department,  
Tiruppur District.

5. The Revenue Divisional Officer,  
Dharapuram, Tiruppur District.

6. District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Tiruppur South, Tiruppur District.



WEB COPY

WP No. 8980 of 2023



**KRISHNAN RAMASAMY J.**

rst

WP No. 8980 of 2023  
AND WMP NO. 21029 OF 2023,  
WMP NO. 21030 OF 2023,  
WMP NO. 21031 OF 2023,  
WP NO. 21658 OF 2023,  
WMP NO. 9104 OF 2023,  
WMP NO. 21027 OF 2023

11-03-2026

**BEFORE THE NATIONAL GREEN  
TRIBUNAL(SZ), SITTING AT  
CHENNAI.**

**O.A. No. 106 of 2025**

**Mr. V. SUBRAMANIAM,  
S/o.Valliyappa Gounder,  
Thiruppur**

**...Applicant**

**Vs**

**1.The Chairman,  
Tamilnadu Pollution Control Board,  
Chennai and 7 Ors**

**...Respondents**

**TYPED SET of PAPERS**

*M/s. T. Pushkin Rajkumar,  
B Sasidharan*

**COUNSEL FOR 7th and 8th Respondents**

*Ph. no. 97909 71141*